



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 09 मार्च, 2026 / 18 फाल्गुन, 1947

हिमाचल प्रदेश सरकार

MUNICIPAL CORPORATION PALAMPUR

NOTIFICATION

*Dated, the 25th September, 2025*

**No. Bye Laws-MCP-2025-6602.**—Whereas, the Municipal Corporation Palampur drafted the "MUNICIPAL CORPORATION PALAMPUR ERECTION, EXHIBITION, AFFIXATION OF  
268—राजपत्र / 2025—09—03—2026 (12631)

ADVERTISEMENT AND HOARDING BYE-LAWS 2025" were published in the Rajpatra, Himachal Pradesh (extra-ordinary) on *vide* Notification of even number dated... for inviting public objections under Section 397 of the Himachal Pradesh Municipal Corporation Act, 1994.

And whereas, no objections were received from any quarter within the specified period of 30 days from the date of publication of these draft bye-laws.

Now, therefore, in exercise of the powers conferred by Clause (1) of Section 395, 396 and Section 397 read with Section 115, 116, 117,118 and 119 of the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994) as amended from time to time, the final "MUNICIPAL CORPORATION PALAMPUR ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS 2025" are hereby notified and published the Rajpatra, Himachal Pradesh (extra-ordinary) for information of the general public as follows, namely:—

### MUNICIPAL CORPORATION PALAMPUR

#### ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS-2025

**1. Short title, commencement and application.**—(i) These Bye-laws may be called, "Municipal Corporation Palampur Erection, Exhibition, Affixation of Advertisement and Hoarding Bye-laws 2025".

(ii) These Bye-laws shall come into force from the date of their publication in the Rajpatra (extra-ordinary) Himachal Pradesh.

(iii) These Bye-laws shall be applicable within the jurisdiction of Municipal Corporation Palampur as defined from time to time.

**2. Definitions.**—(1) In these Bye-laws, unless the context otherwise requires:—

- (a) "Act" means the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994) as amended from time to time.
- (b) "Applicant" means any person applying for permission for erection, exhibition, affixation of advertisement and hoarding upon the land and buildings falling within the jurisdiction of Municipal Corporation Palampur which include the Government/Semi Government and Private buildings.
- (c) "Authorized Officer" means any Officer/Official duly authorized by the Corporation or its Commissioner under these Bye-laws.
- (d) "Hoarding" means any advertisement to be placed by way of erection, exhibition and affixation or to retain upon or over any land, building, wall, boarding, frame, poster structure or upon in any vehicle including any advertisement exhibited by means of cinematography.
- (e) "Place" means authorized sites/locations specified by the Corporation for erection, exhibition and affixation of advertisement hoarding with the limits of Corporation.

- (f) "Permission" means sanction/approval granted by the Commissioner or the Officers authorized by him in this behalf for erection, exhibition and affixation of advertisement hoardings.
- (g) "Special Judicial Magistrate 1" Class" means the Judicial Magistrate having jurisdiction over the area of Municipal Corporation Palampur under the Act.
- (h) Words and expressions used in these Bye-laws but not defined herein shall have the meaning respectfully assigned to them under the Act.

**3. Prohibition of advertisement without written permission of the Commissioner.—**

(i) No advertisement shall be erected, exhibited, affixed or retained upon or over any land building, wall boarding, frame, post or structure or upon in any vehicle or shall be displayed in any manner, whatsoever in any place within the Municipal area including private land and buildings without the written permission of the Commissioner granted in accordance with these bye-laws except the advertisement hoardings of the Central, State Government highlighting the achievements of the Governments within the area of Municipal Corporation Palampur.

(ii) All such advertisement hoarding erected/installed by any other individual, authority or agency including the public sector undertakings duly owned and controlled by the Government shall be liable to seek prior permission for erection and installation of such hoardings within the territorial jurisdiction of the Corporation, on such fees and other terms and condition as may be fixed in this behalf by the Commissioner under these bye-laws. However, no permission shall be permissible for the hoardings to be installed by Central, State Government highlighting the achievements of the Governments within the area of Municipal Corporation Palampur.

(iii) Any person authority or agent found erecting, exhibiting and affixing the advertisement hoardings illegally, unauthorisedly and without any permission shall be liable for penalty under these Bye-laws and such hoardings along with frame structure/vehicle displaying the same shall be impounded.

**4. Procedure for application and grant of permission.—**(i) Applicant or the person concerned, intending to erect, exhibit and affix the advertisement hoardings within the area of the Corporation, shall in writing submit the detail of the location/site, size of hoarding to be occupied for such installation to the Commissioner/Additional/Joint Commissioner or the Officer authorized in this behalf.

(ii) The application submitted by the applicant shall be verified by the concerned branch dealing with hoarding permission who shall after spot inspection process the same for the approval of the authority for grant of necessary permission in favour of the applicant after assessing the hoarding charges for erection, affixation and exhibition of such hoarding and convey the same to the applicant before granting permission.

(iii) The permission for erection, affixation and exhibition of advertisement hoarding shall be accorded only after obtaining receipt of the amount to be deposited by the applicant in the Corporation on this account.

(iv) The place for erection, affixation and exhibition of advertisement hoarding shall be communicated to the applicant by the concerned branch of the Corporation in writing and the name of the place/site of erection, affixation and exhibition of advertisement hoarding by the applicant shall also be mentioned on the hoardings to be affixed/erected and installed along with the date and period of sanction on such hoarding Further, intimation of the same shall also be given to the

Commissioner/ Additional/Joint Commissioner, Municipal Corporation or to the Estate Branch of the Corporation or to the concerned agency or the contractor hired or engaged by the Corporation for managing the sites for erection, affixation and exhibition of advertisement hoardings.

(v) In the case of advertisement affixed, erected and installed upon vehicle, a person shall have to carry the original permission, a copy of which shall be affixed on the windscreen of the vehicle and the same shall have to be shown to the authorized officer of the Corporation at the time of inspection. Further, all other persons, authority or agency shall also be liable to show the sanction to the inspecting staff of the Corporation at any time.

(vi) The permission granted by the Commissioner for erection, exhibition and affixation of advertisement hoarding shall be time specific and after expiry of period of permission. the concerned person, authority and agency shall be liable to remove the same forthwith failing which the same shall be removed by the Corporation at the risk cost and responsibility of the person concerned. In addition the Commissioner shall impose penalty at the rate of 15. (ONE HUNDRED)per day and amount shall be recovered from the concerned as per the provisions contained in Section 124 of the H.P. Municipal Corporation Act, 1994.

(vii) In case the advertisement hoarding is affixed on the private land or building including shops and the person concerned have failed to release the amount of fees to be paid to the Corporation on account of such sanction, the Commissioner in addition to the aforesaid penalty shall take steps to withdraw civic amenities granted in favour of the person concerned and also to make request to concerned authority for withdrawal of sanction/recognition granted by them in favour of the person concerned.

(viii) The size of the hoarding shall not be more than the size as fixed by the Corporation and all the advertisement hoarding shall be installed in the specified area and no hoarding shall installed in heritage area or in valley side above the road level and on the roofs of the buildings. All the hoardings must be installed, erected in a way so as to preserve the aesthetics, scenic beauty and the view of the hills.

(ix) No advertisement hoarding shall be erected on sharp and blind curves and should not be located in oblique to the road on any natural water source, tree, water line. Municipal drain, fire hydrant and on garbage container and at a place where it effects the growth of flora etc.

(X) No advertisement hoarding shall be permitted within the area starting from Ward No 1 to 15 of MC Palampur except the advertisement hoardings to be installed by the specific orders of the State Government for a particular occasion.

(xi) The Commissioner in the exceptional circumstances or in the larger public interest may permit any person, authority or agency to erect, exhibit or affix the advertisement hoardings pertaining to social or State and National interest matter only for a period of 7 days in any area including Core/Heritage area.

(xii) No advertisement hoarding in contravention of any law, rules norms, notification or direction issued by the State Government or by the Municipal Corporation shall be erected, affixed and installed within the limits of Municipal Corporation. Further the directive issued by any Court of law in this regard shall be binding upon all the concerned.

**5. Rates for affixation, erection and installation of advertisement hoarding.**—The rate shall be notified/fixed by the Commissioner, Municipal Corporation Palampur for affixation, erection and installation of advertisement hoarding from time to time and the same shall be notified to the concerned seeking such permission.

**6. Duties and responsibilities of the applicant.**—(i) It shall be the duty and responsibility of the applicant to make available all the sanctions/ permissions granted by the competent authority to the said person, authority or agency to whom such permission has been granted by the Corporation and to follow the instructions/guidelines issued by the Corporation or by the Central/State Government in this regard from time to time.

(ii) Whosoever is found affixing, erecting and exhibiting the advertisement hoarding at a place other than the places so approved for such purpose and in contravention of conditions specified by the Commissioner, in such sanction the person, authority and agency shall be liable jointly for penalty under these Bye-laws in addition to the penalties already provided under the H.P. Municipal Corporation Act, 1994.

**7. Compounding of offences.**—All the offences punishable under these Bye-laws may, before, the institution of prosecution, be compounded by such officer as may be authorized by the Corporation or its Commissioner in this behalf, on payment of such sum as may be specified by such officer under these Bye-laws.

**8. Offences to be tried summarily.**—The offences which are not compounded shall be tried in a summary manner by the Special Judicial Magistrate 1<sup>st</sup> Class of the Corporation under section 383 of the Himachal Pradesh Municipal Corporation Act, 1994 read with Section 260 of the Code of Criminal Procedure, 1973.

**9. Penalty.**—(i) Whosoever, is found guilty of affixing, erecting and exhibiting the advertisement hoarding at a place other than the place(s) specified/notified by the Corporation, the rate of penalty shall be rupees 2000/- (two thousand) per square feet per day to be calculated from the date of erection/affixation of such unauthorized hoarding and till its removal by the concerned or by the Corporation.

(ii) In case of repeated violation and the person concerned failed to release the due amount including penalty to the Corporation within a period of 15 days, as the case may be, he/she shall also be liable for disconnection of water, electricity and others civic amenities and the Commissioner may request the competent authority for withdrawal of recognition and registration, if any, granted in his/her favour including withdrawal of building sanction granted in favour of the owner concerned if such unauthorized hoarding is found erected upon the building concerned.

**10. Repeal and Savings.**—The scheme regulation, bye laws if any, relating to affixation, erection and exhibition of advertisement hoardings is hereby repealed. Anything done or any action taken under the said scheme, bye-laws and Regulations the same shall be deemed to have been done or taken under the provisions of these bye-laws.

Sd/-

*Add. Commissioner,  
Municipal Corporation, Palampur.*

**NAGAR PANCHAYAT BHUNTER, DISTRICT KULLU (H.P.)**

NOTIFICATION

*Dated, the 10th Dec-2025*

**No. 2417.**—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, Secretary Nagar Panchayat Bhunter Distt. Kullu Himachal Pradesh hereby notifies the following Bye-laws:

**1. Short title, Extent and Commencement.**—(i) These Bye-laws may be called the Nagar Panchayat Bhunter, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Bye-laws 2025.

(ii) These Bye -Laws shall come into force from the date of their publication in the Notice board of Nagar Panchayat Bhunter.

(iii) These Byelaws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and Annexure II for storage of any Article, within the municipal limits.

**2. Definitions.**—In these Byelaws, unless the context otherwise requires:

- (a) “**Act**” means the Himachal Pradesh Municipal Act.1994, (Act No 12 of 1994)
- (b) “**Authorized Officer**” means Secretary or any other Officer specifically authorized by the Secretary.
- (c) “**Inspector**” means Sanitary Inspector, or any other Official of the Nagar Panchayat duly authorized by the Secretary.
- (d) “**License**” means a written permission granted by the Secretary or any other official /Officer duly authorized by the Secretary in favour of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure -I, and zones as per Annexure-II of these Bye-laws.
- (e) “**Licensing Officer**” means Secretary, or any other officer duly authorized by the Secretary to grant/ renew License under the provisions of these Byelaws.
- (f) “**premises**”, means any shop/store/place where the articles specified in Annexure I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure-I are performed.
- (g) “**Small Scale Business/Trade**” means premises covering maximum area of 100 sq.ft. “**Medium Scale Business/Trade**” means premises covering area of 100 Sq.ft. to 500 sq. ft. and “**large Scale Business/Trade**” means premises covering area of more than 500 Sq.ft.
- (h) “**Shopkeeper**” means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (i) The words and expression not defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

**3. Procedure for obtaining License.**—(a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Nagar Panchayat shall apply for license on **Citizen seva portal** online to Secretary of the concerned Nagar Panchayat Bhunter.

(b) **Period of License**—(1) The License shall be issued for a period maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

**4. Renewal of License.**— (i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall not be renewed. In that case a fresh Trade license shall be required to be issued.

(ii) No document is required to be submitted for renewal of License

**5. Transfer of License.**—(i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Secretary keeping in view the circumstances of the case.

(ii) The licensee shall provide online information to the Secretary for winding up of his business under such license.

**6. License Fee.**—(i) The license fee for grant of license shall be decided by the Secretary from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner: —

(ii) **Trade License Fee Detail**

Sl. No.	Scale of Business	License Period	ULB Name	Trade Fee INR (1Yr.)
1.	Small scale Business/trade	Yearly	Nagar Panchayat Bhunter	100
		5 Years	Nagar Panchayat Bhunter	300
		10 Years	Nagar Panchayat Bhunter	500
		15 Years	Nagar Panchayat Bhunter	1000
2.	Medium scale Business/trade	Yearly	Nagar Panchayat Bhunter	200
		5 Years	Nagar Panchayat Bhunter	700
		10 Years	Nagar Panchayat Bhunter	1000
3.	Large scale Business/trade	15 Years	Nagar Panchayat Bhunter	1500
		Yearly	Nagar Panchayat Bhunter	300
		5 Years	Nagar Panchayat Bhunter	800
		10 Years	Nagar Panchayat Bhunter	1200
		15 Years	Nagar Panchayat Bhunter	1800

Sl. No.	Sector	ULB Name	Trade Fee INR (1Yr.)
1.	Agriculture	Nagar Panchayat Bhunter	1000
2.	Automotive	Nagar Panchayat Bhunter	3000
3.	Banking Finance Services Insurance (BFSI).	Nagar Panchayat Bhunter	3000
4.	Common Trades	Nagar Panchayat Bhunter	4000
5.	Education, Skills & Development	Nagar Panchayat Bhunter	3000

6.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only).	Nagar Panchayat Bhunter	1000
7.	Handloom & Handicrafts	Nagar Panchayat Bhunter	300
8.	IT/ ITES Services	Nagar Panchayat Bhunter	3000
9.	Luxury Goods	Nagar Panchayat Bhunter	3000
10.	Manufacturing, Industries and Industrial Materials.	Nagar Panchayat Bhunter	1500
11.	Petroleum, Chemicals & Other Regulated Products.	Nagar Panchayat Bhunter	5000
12.	Tourism & Hospitality	Nagar Panchayat Bhunter	5000
13.	Transportation & Logistics	Nagar Panchayat Bhunter	1500

In the fairs, fee shall be charged on the following rates: —

- |                 |                   |
|-----------------|-------------------|
| (a) Small Shop  | Rs. 500/- P. Day  |
| (b) Medium Shop | Rs. 1000/- P. Day |
| (c) Large Shop  | Rs. 2000/- P. Day |

**Explanation.** —A shop covering an area upto 6 square meters shall be deemed to be a small shop. A shop covering an area from 6 square meters to 15 square meters shall be deemed to be a medium shop. A shop covering an area more than 15 square meters shall be deemed to be a Large shop.

(ii) Fee structure for permission for Shooting of the Films/Documentaries in NP:—

Big budget Films/ Movies	Medium budget Films/ Movies	Low budget Films/Movies/ TV Serials/Musical Albums/ Advertisements
(Films above Rs. 75.00 Crores).	(Films above Rs. 5.00 Crores upto Rs. 75.00 Crores).	(Films upto Rs. 5.00 Crores)
Rs. 80,000/- per day	Rs. 40,000/- per day	Rs. 20,000/- per day

**7. Conditions for grant of license.** —(i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.

- (ii) The permission shall, unless specified otherwise in the license, be valid in the entire Nagar Panchayat limits, subject to such conditions as may be imposed by the Secretary.
- (iii) The owner/ occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- (iv) The Secretary shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- (v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade viz. type of business, area, approval of map and nature of property i.e. commercial and domestic etc. to be true to the best of his knowledge and belief.

- (vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Secretary or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of Municipal dues
- (viii) Time period for issue of License.—The license shall be issued as per the timelines notified/ specified for this service under Public Service Guarantee Act, 2011.

#### **8. Denial of license:**

- (a) The license shall not be granted:
- (i) to a person suffering from any loathsome infections or contagious diseases
  - (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
  - (ii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
  - (iv) to a person not below the age of 18 years
- (b) (i) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Secretary or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.
- (ii) The Licensee shall be liable to pay transfer charges @ 500/- per license at the time of effecting transfer of License.
  - (iii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place/ reception of the premises.
  - (iv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
  - (v) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

**9. Offences and penalties.**—(i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for a penalty of Rs.1000/- to Rs. 4000/- only.

(ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.

(iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-Laws subject to the satisfaction of the Secretary.

Sd/-  
Secretary,  
Nagar Panchayat Bhunter.

#### ANNEXURE-I

#### Purposes to which premises may not be used without a license:

- (i) Banking
- (ii) Tourism and Hospitality
- (iii) Cinematograph films, shooting of Cinematograph film by any process whatsoever,
- (iv) Treating of Chilies or masala or seeds, Grinding of by mechanical means
- (v) Cloth, Yarn or leather in indigo or in other colors, Dying or printing of Cloth, or yarn Bleaching
- (vi) Keeping of an eating house or a catering establishment
- (vii) Grain, Parching
- (viii) Ground nut seeds, tamarind seeds or any other seeds, Parching
- (ix) Keeping of hair dressing saloon or a barber's shop
- (x) Hides or skins, whether raw or dried Tanning, pressing or packing
- (xi) Keeping a laundry shop
- (xii) Leather goods, manufacturing or by mechanical means
- (xiii) Keeping of a Litho Press
- (xiv) Keeping of a lodging house
- (xv) Metal Casting
- (xvi) Precious metals, refining of or recovering of them from embroideries
- (xvii) Keeping of a Printing Press
- (xviii) Keeping sweetmeats shop except in premises already licensed as an eating house
- (xix) Keeping a tailoring shop
- (xx) Carrying on the trade or business of or any operation connected with the trade of –
  - (1) Servicing or repair of autocar or autocycle
  - (2) Blacksmith
  - (3) Coppersmith
  - (4) Electroplating
  - (5) Glass beveling
  - (6) Glass cutting
  - (7) Glass polishing
  - (8) Goldsmith
  - (9) Cutting, grinding, dressing or polishing of marble
  - (10) Cutting or treating of metal (ferrous or non-ferrous or antimony, but excluding precious metal) by drilling, pressing, filling, polishing, heating or by any other process or joining of metal parts
  - (11) Photography-studio

- 
- (12) Selling, repairing, servicing or manufacturing of radio (wireless receiving sets)
- (13) Silversmithing
- (14) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
- (15) Grinding, cutting, dressing or polishing of stone
- (16) Cutting or sawing of wood or timber by mechanical or electrical power
- (17) Tin smithy
- (18) Washerman's work
- (19) Electrical, Welding of metals by gas or any other process
- (xxi)** Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, molting, grinding or preparing by any process whatever any of the following articles –
- (1) Aerated waters
- (2) Bakelite goods
- (3) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
- (4) Bitumen
- (5) Blasting powder
- (6) Bones
- (7) Bricks or tiles by hand power
- (8) Bricks or tiles by mechanical power
- (9) Brushes
- (10) Candles
- (11) Catgut
- (12) Celluloid or celluloid goods
- (13) Cement concrete designs or models
- (14) Charcoal
- (15) Chemicals
- (16) Cinematograph films stripping in connection with any trade
- (17) Cosmetics or toilet goods
- (18) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
- (19) Cotton seeds
- (20) Dammar
- (21) Dynamite
- (22) Fat
- (23) Fireworks
- (24) Flax
- (25) Ink for printing, writing, stamping etc.
- (26) Gas
- (27) Ghee
- (28) Glass or glass articles
- (29) Gunpowder
- (30) Hemp
- (31) Ice (including dry Ice)
- (32) Insecticide or disinfectants
- (33) Leather, cloth or rexine cloth or water proof cloth
- (34) Lime
- (35) Linseed oil
- (36) Matches for lighting (including Bengal matches)
- (37) Mattresses and pillows
- (38) Offal
- (39) Oil-cloth

- (40) Oil other than petroleum (either by mechanical power or by hand power or Ghani driven by bullock or any other animal)
- (41) Pharmaceutical or medical products
- (42) Rubber or rubber goods
- (43) Paints
- (44) Paper or cardboard
- (45) Pickers from hides
- (46) Pitch
- (47) Plastic goods
- (48) Pottery by hand power
- (49) Pottery by mechanical or any power other than hand power
- (50) Sanitary-ware or China-ware
- (51) Soap
- (52) Sugar
- (53) Sweetmeat and confectionery goods
- (54) Tallow
- (55) Tar
- (56) Varnishes
- (57) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

## ANNEXURE-II

**ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A  
LICENSE**

1. Asafetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chilies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fiber
23. Coke
24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, Sulphur dioxide gas, chlorine gas, acetylene gas etc.

25. Copra
26. Cosmetics and toilet needs
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dry leaves
32. Dynamite
33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
34. Fat
35. Felt
36. Fins
37. Fire wood
38. Fire-works
39. Fish (dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Golatino
45. Gollignite
46. Grass
47. Gun-cotton
48. Gun-powder
49. Gunny-Bags
50. Hair
51. Hay or fodder
52. Hemp
53. Hessian cloth (gunny bag cloth)
54. Hides (dried)
55. Hides (raw)
56. Hoofs
57. Horns
58. Incense or Esas
59. Jute
60. Khokas, boxes, barrels, furniture or any other article of wood
61. Lacquer
62. Leather, leather cloth, raxine cloth and water proof cloth
63. Matches for lighting (including Bengal matches)
64. Methylated spirit, denatured spirit or French polish
65. Nitro-cellulose
66. Nitro-compound
67. Nitro-glycerine
68. Nitro-mixture
69. Offal
70. Oil, other than petroleum
71. Oilseeds including almonds, but excluding cotton-seeds
72. Old paper or waste paper including old newspapers, periodicals magazines, etc.
73. Packing stuff (paper cutting)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934

77. Phosphorous
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or Plastic goods
81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woolen cloth.
83. Resin or DammerBatter otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandal wood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fiber
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammar or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen-ware, aluminum ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn

---

## URBAN DEVELOPMENT DEPARTMENT

### MUNICIPAL COUNCIL NERCHOWK

#### NOTIFICATION

*Dated, the 26th February 2026*

**No: 398.**— In exercise of the powers conferred under Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Hitesh Kumar, Executive Officer, Municipal Council Nerchowk, Himachal Pradesh hereby notifies the following Bye-laws:—

**1. Short title, Extent and Commencement.**—(i) These Bye-laws may be called the Municipal Council Nerchowk, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Bye-laws 2025.

(ii) These Bye-Laws shall come into force from the date of their publication in the Official Gazette.

(iii) These Bye-laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and for storage of any Article, and performing of any trade within municipal limits as per the Trade Types specified in these bye-laws at Annexure-I.

**2. Definitions.—In these Bye-laws, unless the context otherwise requires:**

- (a) “Act” means the Himachal Pradesh Municipal Act.1994, (Act No 12 of 1994)
- (b) “Authorized Officer” means Executive Officer or any other Officer specifically authorized by the Executive Officer.
- (c) “Urban Local Body (ULB)” Means an Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management, and development which in this case is Municipal Council Nerchowk (MCN henceforth).
- (d) “Inspector” means Sanitary Inspector/Sanitary Supervisor, or any other Official of the Municipal Council duly authorized by the Executive Officer.
- (e) “License” means a written permission granted by the Executive Officer or any other official /Officer duly authorized by the Executive Officer in favour of the person, owner & occupier for sale/storage of articles and Trade Types specified in Annexure-I, and zones as per Annexure-II of these Bye-laws.
- (f) “Licensing Officer” means Executive Officer, or any other officer duly authorized by the Executive Officer to grant/ renew License under the provisions of these Byelaws.
- (g) “premises”, means any shop/store/place where the articles specified in Annexure-I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure-I are performed.
- (h) “Small Scale Business/Trade” means premises covering maximum area of 100 sq. ft. “Medium Scale Business/Trade” means premises covering area of 100 Sq. ft. to 500 sq. ft. and “large Scale Business/Trade” means premises covering area of more than 500 Sq. ft.
- (i) Small Shop: A shop covering an area up to 64 square ft. shall be deemed to be a small shop.
- (j) Medium Shop: A shop covering an area more than 64 sq. ft. and up to 250 square ft. shall be deemed to be a medium shop.
- (k) Large Shop: A shop covering an area more than 250 square ft. shall be deemed to be a large shop.
- (l) Temporary Trade License: This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary, or makeshift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/ temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this bye-law.

- (m) Zone: Functional boundary of the ULB, area designated for specific types of trade activities.
- (n) Superstore: typically refers to a large retail establishment that sells a wide variety of goods.
- (o) E-commerce: Electronic commerce, refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.
- (p) Cloud Kitchen: A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.
- (q) Municipal Services: include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply, and Sewerage connection, provided under the jurisdiction of the Municipal Council which can be regulated by separate authorities.
- (r) “Shopkeeper” means any person running and managing the affairs of the shop/premises/place including its owner/occupier.
- (s) The words and expression not defined under these Bye-laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

**3. Procedure for Obtaining License.**—(a) Any person who wants to operate/run any business/trade as specified in Annexure-I and/ or store any article as specified in Annexure-I within the areas of the Municipal Council and as per zone definitions in Annexure-II shall apply for license on prescribed Format to Executive Officer of the concerned Municipal Council.

(b) Period of License: The License shall be issued for a period of 1 year, 5 Years, 10 years & maximum upto fifteen years at a time and the License shall automatically come to an end after completion of such period.

**4. Renewal of License.**—(i) The license will be automatically renewed upon expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 50% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.

**5. Transfer of License.**—(i) The license issued under the Bye-laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.

(ii) Transfer of Trade License fees will be charged as per prescribed fees decided by the ULB.

**6. Closure of License.**—The license issued under the bye-laws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guidelines to the Executive Officer for winding up of his business. Closure of Trade License fees will be charged as per prescribed fees, decided by the ULB.

**7. Modification of License.**—The license issued under the bye-laws can be requested for modification in the following heads only.

- (i) In-case of Change of Mobile Number (Trade Owner)

(ii) In-case of Change and or Addition in Subcategory or Trade under the preselected sector as per Annexure-I.

(Note: Sector cannot be Modified, Multiple licenses will have to be applied for, multiple sectors).

(iii) In-case of Change of Business/ Trade Address (Modification of trade address is only allowed in case the address is being changed within the same ward of the ULB).

Modification of Trade License fees will be charged as per prescribed fees, decided by the ULB.

**8. License Fees.**—The license fee for grant of license shall be decided by the Municipal Council from time to time. The fee shall be charged in the following manner:—

Fees	Formula for Calculation
Trade License Fees	Fees (Scale of Business as per Scale of Business table below) + [Fees (Trade Type as defined in Annexure-I) x Applicable Zone Factors (Defined in Annexure-II)]

Sl. No.	Scale Of Business	License Period 1 Year	License Period 5 Years	License Period 10 Years	License Period 15 years
1.	Small scale business/trade	Rs. 500/-	Rs. 2500/-	Rs. 5000/-	Rs. 7500/-
2.	Medium business/trade	Rs. 1000/-	Rs. 5000/-	Rs. 10000/-	Rs. 15000/-
3.	Large scale business/trade	Rs. 2000/-	Rs. 10000/-	Rs. 20000/-	Rs. 30000/-

**9. Temporary Trade Licenses:—**

- Temporary Trade Licenses are applicable only in case of fairs, festivals, and other such events within the ULB, for a period of 1 day to 30 days only.
- These licenses are specifically issued for temporary or makeshift shops or stalls at fairs and similar events.

Temporary Trade License Fees to be charged as per the formula below:—

Fees	Formula for Calculation
Temporary Trade License Fees	Fees (As per Temporary Shop/ Stall Type Table Below) + [Fees (Trade Type as defined in Annexure-I) x Applicable Zone Factors (Defined in Annexure-II)]

In fairs, temporary / makeshift Shop/ stall trade fees within ULB is defined below:—

Sl. No.	Shop Type	Shop Rate
1.	Small Size Shop	Rs. 100/-
2.	Medium Size Shop	Rs. 250/-
3.	Large Size Shop	Rs. 500/-

**10. Temporary Permissions:****Fee structure for permission for Shooting of the Films/Documentaries in MCs:**

<b>Big budget Films/Movies</b>	<b>Medium budget Films/Movies</b>	<b>Low budget Films/Movies/TV Serials/Musical Albums/Advertisements</b>
(Films above Rs. 75.00 Crores)	(Films above Rs. 5.00 Cr. upto Rs. 75.00Cr.)	(Films upto Rs. 5.00 Crores)
Rs. 70,000/-per day	Rs. 30,000/- per day	Rs. 15,000/- per day

**11. Conditions for Grant of License:—**

- i. **Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory prerequisite for applying for a Trade License from Urban Local Bodies (ULBs).**
- ii. The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.
- iii. The permission shall, unless specified otherwise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the **Executive Officer**.
- iv. The owner /occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.
- v. The **Executive Officer** shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.
- vi. **Additional Permissions for any article/ trade mentioned in annexure-I may be added by the Executive Officer as and when deemed necessary.**
- vii. The applicant shall submit a self-declaration regarding information submitted by him / her about the premises to be used for business/ trade *viz.* type of business, area, approval of map and nature of property *i.e.* commercial and domestic etc. to be true to the best of his knowledge and belief.
- viii. The licensee shall maintain proper record of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the **Executive Officer** or the Licensing Officer from time to time.
- ix. The licensee will ensure timely payment of Municipal dues
- x. Time period for issue of License: The license shall be issued as per the timelines notified/specified for this service under Public Service Guarantee Act, 2011.

- xii. **The Licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of License, modification of license, closure of license.**
- xiii. The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.
- xiv. The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.
- xv. The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.
- xvi. Trade license shall be considered as a mandatory document for obtaining NOC's/Registrations/Certification/permission related to any commercial activity within the jurisdiction of the municipality.

## 12. Denials of License:

1. The license shall not be granted:
  - i. to a person suffering from any loathsome infections or contagious diseases:
  - ii. to a person convicted for unlawful sale or storage of any articles mentioned in Section 125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994
  - iii. to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
  - iv. to a person not below the age of 18 years

## 13. Offenses and Penalties:

- i. **In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-laws shall in the first instance be liable for a penalty of Rs. 1000/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for penalty of Rs. 10000/- only and permanent Cancellation/withdrawal of license.**
- ii. If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.
- iii. In case of repeated violations, the concerned person, owner, or occupier, as the case shall be liable for cancellation/withdrawal of License which can only be

restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Executive Officer.

#### **14. Penalization for Default on Municipal Services:**

In the interest of maintaining compliance and to ensure the seamless provision of municipal services, the Municipal Council hereby enacts the following:

##### **1. Interlinked Service Compliance:**

All Municipal Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the jurisdiction of the Municipal Council and regulated by separate authorities, shall be interlinked for compliance purposes.

##### **2. Cross- Service Penalization:**

Any resident or entity found to be in violation of the regulations pertaining to any one of the municipal services shall be subject to cross-municipal service penalization. This includes but is not limited to:

- i. Suspension or limitation of other municipal services
- ii. Imposition of additional fines and penalties across all utilities
- iii. Notification and reporting of violations across regulatory authorities for coordinated enforcement.

##### **3. Repercussions for Trade License service:**

Municipal Service Defaulters will not be allowed to apply/ renew/ modify/ close trade licenses till the violation is resolved.

##### **4. Notification and Appeal:**

Prior to the enforcement of cross-municipal penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Municipal Council.

##### **5. Inter-Authority Coordination:**

Regulatory authorities governing each municipal service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross-municipal service penalization.

**Trade Sector Type and Trade Categorizations Annexure-I**

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
1.	Agriculture	Farm Machinery Sale	NA	NA	1000
2.	Agriculture	Agriculture Use Products Retails.	Sprays (insecticide, Fungicide, disinfectants, Fertilizers, Lime, Urea).	Additional regulatory approvals from other regulatory bodies may be required.	670
3.	Agriculture	Nursery	NA	Additional regulatory approvals from other regulatory bodies may be required.	350
4.	Agriculture	Florists	NA	NA	350
5.	Agriculture	Agriculture Produce Wholesale.	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1350
6.	Agriculture	Agriculture Produce Retails.	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	350
7.	Agriculture	Farm Machinery Repair	NA	NA	350

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
8.	Automotive	Tyre Puncture Repair	NA	NA	170
9.	Automotive	Tire Sale, Repair & Services	NA	NA	670
10.	Automotive	Four Wheeler/Two Wheeler Sales	NA	NA	3350
11.	Automotive	Four Wheeler/Two Wheeler Repair	NA	NA	670
12.	Automotive	Four Wheeler/Two Wheeler Sale, Repair & Spare Part	NA	NA	3350
13.	Automotive	Four Wheeler/Two Wheeler Repair & Spare Parts	NA	NA	1670
14.	Banking Finance Services Insurance (BFSI)	Banking	Commercial Bank	NA	3350
15.	Banking Finance Services Insurance (BFSI)	Financial Services	NA	NA	3350
16.	Banking Finance Services Insurance (BFSI)	Insurance	General Insurance	NA	3350
17.	Banking Finance Services Insurance (BFSI)	Insurance	Medical Insurance	NA	3350
18.	Banking Finance Services Insurance (BFSI)	Insurance	Life Insurance	NA	3350

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
19.	Banking Finance Services Insurance (BFSI)	Insurance	Multiple Insurance	NA	3350
20.	Common Trades	Shops & Merchants	Small Stores	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	350
21.	Common Trades	Shops & Merchants	SuperStores (A superstore, may typically refers to a large retail establishment that sells a wide variety of goods. These goods can include groceries, clothing, electronics, household items, and more. Superstores are usually larger than regular small retail stores and aim to offer a one-stop shopping experience.)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	3350
22.	Common Trades	Clothes & Apparel	Laundry shop and Dry cleaners	NA	350
23.	Common Trades	Clothes & Apparel	Tailoring shop.	NA	350
24.	Common Trades	Media, Entertainment & Advertisement	Cinematograph of films/ Photo studio/ Photo Studio Labs	Per Day Permission for shooting in ULB Location is different from Trade License Fees.	1000

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
25.	Common Trades	Media, Entertainment & Advertisement	Theaters/ Multiplexes	NA	3350
26.	Common Trades	Printing & Publishing	Photocopy Shop Cyclostyling, Typing and Printing machines	NA	670
27.	Common Trades	Printing & Publishing	Printing Press.	NA	1000
28.	Common Trades	Printing & Publishing	Book Publisher/ Book Retailer & Stationery	NA	1000
29.	Common Trades	Printing & Publishing	Paper in pressed bales or loose or in reams.	NA	350
30.	Common Trades	Printing & Publishing	Paper cutting, Binding	NA	350
31.	Common Trades	Printing & Publishing	Stationery, Ink for printing, writing, stamping, etc.	NA	350
32.	Common Trades	Printing & Publishing	Flex Printing, Hoardings printing	NA	1000
33.	Common Trades	Food & Beverage	Vegetable & Fruit	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	670
34.	Common Trades	Food & Beverage	Sweetmeats & confectionery	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
35.	Common Trades	Food & Beverage	Aerated Drinks (Non-Alcoholic)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000
36.	Common Trades	Food & Beverage	Groceries (Including Fast Moving Consumer Goods)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000
37.	Common Trades	Clothes & Apparel	Cloth or clothes of cotton, wool, silk, art silk, organic fibers etc.	NA	1000
38.	Common Trades	Clothes & Apparel	Cloths wholesale.	NA	1000
39.	Common Trades	Clothes & Apparel	Dyeing/ Bleaching or printing of, Cloth, Yarns.	NA	350
40.	Common Trades	Clothes & Apparel	Oil Cloth	NA	350
41.	Common Trades	Clothes & Apparel	Shoes including leather, PVC Canvas rubber and plastic shoes.	NA	1000
42.	Common Trades	Healthcare, Beauty & Wellness	Clinics / Healthcare Service / Labs/ Hospitals	NA	1670
43.	Common Trades	Healthcare, Beauty & Wellness	Pharmaceutical or medical goods / Chemists	NA	1670

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
44.	Common Trades	Healthcare, Beauty & Wellness	Hair Dressing Saloon or a Barber's shop.	NA	670
45.	Common Trades	Healthcare, Beauty & Wellness	Cosmetics (Retail)	NA	670
46.	Common Trades	Healthcare, Beauty & Wellness	Spa & Wellness	NA	670
47.	Common Trades	Healthcare, Beauty & Wellness	Beauty Culture & Hair Dressing	NA	670
48.	Common Trades	Healthcare, Beauty & Wellness	Naturopathy	NA	670
49.	Common Trades	Electronics & Electricals	Electronics & Electricals (Sales)	NA	670
50.	Common Trades	Electronics & Electricals	Mobile Sales	NA	1000
51.	Common Trades	Electronics & Electricals	Mobile Sales & Repairs	NA	1000
52.	Common Trades	Electronics & Electricals	Watch Sales & Repair	NA	1000
53.	Common Trades	Electronics & Electricals	Electronic items sales & Repairs.	NA	670
54.	Common Trades	Electronics & Electricals	Electronics-Home appliances (Sales & Repairs).	NA	1670
55.	Common Trades	Shops & Merchants	Private Offices	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000
56.	Common Trades	Shops & Merchants	E-Commerce	If PFA goods are sold, the licensee will have to apply for PFA	1000

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
				license separately from concerned regulatory authority.	
57.	Common Trades	Food & Beverage	Cloud Kitchen	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1000
58.	Common Trades	Food & Beverage	Food Processing Plants	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority. Industry Department & other Regulatory Licenses may also be applicable.	2000
59.	Common Trades	Healthcare, Beauty & Wellness	Gym & Fitness center, Yoga & Meditation centers	NA	670
60.	Common Trades	Healthcare, Beauty & Wellness	Wellness products/ supplements (Retail).	NA	670
61.	Common Trades	Media, Entertainment & Advertisement	Digital Advertisements & Digital Hoardings	NA	1670

SI No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
62.	Common Trades	Media, Entertainment & Advertisement	Event Management	NA	1670
63.	Common Trades	Shops & Merchants	Pet Shops & Pet Food	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	670
64.	Common Trades	Scrap Management	Old paper or waste paper including old newspapers, periodicals magazines, etc.	NA	350
65.	Common Trades	Scrap Management	Metal, Plastic, Glass, Paper waste	NA	350
66.	Common Trades	Scrap Management	Silk waste or silk yarn waste, art silk waste or art silk yarn waste	NA	670
67.	Common Trades	Scrap Management	Cotton refuse or waste or cotton yarn refuse or waste	NA	670
68.	Common Trades	Scrap Management	Organic Waste	NA	670
69.	Education, Skills & Development	Private Educational Institutions	Upto 100 Students	NA	1670
70.	Education, Skills & Development	Private Educational Institutions	More than 100 Students	NA	5000
71.	Education, Skills & Development	Private Day Cares / Creche	Upto 50 Students	NA	1350
72.	Education, Skills & Development	Private Day Cares / Creche	More than 50 Students	NA	1670
73.	Education, Skills & Development	Tuition Centers/ Coaching Classes	Upto 100 Students	NA	1670

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
74.	Education, Skills & Development	Tuition Centers/ Coaching Classes	More than 100 Students	NA	3350
75.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Food Vans/ Food Stalls	Food Vans/ Food Stalls	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	As Per Prescribed Temporary License fees, prescribed by ULB/EO/House.
76.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Book Stalls	Book Stalls	NA	As Per Prescribed Temporary License fees, prescribed by ULB/EO/House
77.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handicraft Stalls	Handicraft Stalls	NA	As Per Prescribed Temporary License fees, prescribed by ULB/EO/House
78.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handloom Stalls	Handloom Stalls	NA	As Per Prescribed Temporary License fees, prescribed by ULB/EO/House
79.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Other Stalls/ Fun Fairs	Other Stalls/ Fun Fairs	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	As Per Prescribed Temporary License fees, prescribed by ULB/EO/House

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
80.	Handloom & Handicrafts	Handloom	Silk Weaves	NA	350
81.	Handloom & Handicrafts	Handloom	Cotton Weaves	NA	350
82..	Handloom & Handicrafts	Handloom	Woolen Weaves	NA	350
83.	Handloom & Handicrafts	Handloom	Linen Weaves	NA	350
84.	Handloom & Handicrafts	Handloom	Blended Weaves	NA	350
85.	Handloom & Handicrafts	Handloom	Other Weaves	NA	350
86.	Handloom & Handicrafts	Handicrafts	Pottery & Ceramics	NA	350
87.	Handloom & Handicrafts	Handicrafts	Textile Crafts	NA	350
88.	Handloom & Handicrafts	Handicrafts	Wood Crafts	NA	350
89.	Handloom & Handicrafts	Handicrafts	Metal Crafts	NA	350
90.	Handloom & Handicrafts	Handicrafts	Basketry & Weaving	NA	350
91.	Handloom & Handicrafts	Handicrafts	Leather Crafts/ Cobbler	NA	170
92.	Handloom & Handicrafts	Handicrafts	Stone Crafts	NA	350
93.	Handloom & Handicrafts	Handicrafts	Paper Mache	NA	350
94.	Handloom & Handicrafts	Handicrafts	Glass Crafts	NA	350
95.	IT/ ITES Services	Call Centers	BPOs, KPOs, Helpdesks, Customer Care	NA	3350
96.	IT/ ITES Services	Computer Hardware & Peripherals	Sales	NA	1000
97.	IT/ ITES Services	Computer Hardware & Peripherals	Repairs	NA	1000
98.	IT/ ITES Services	Digital Services	Software/ Website/ App /Social Media Marketing	NA	3350
99.	Luxury Goods	Gems & Jewelry	Precious metals (Refining or Recovery).	Gold, Silver, Platinum	3350

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
100.	Luxury Goods	Gems & jewelry	Gold smithy	Gold & Gemstones	3350
101.	Luxury Goods	Gems & jewelry	Silver smithy		3350
102.	Luxury Goods	Gems & jewelry	Precious Metals/ Precious Stones/ Pearls Jewelers (sales)	Gold, Silver, Platinum	3350
103.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Tanning, pressing or packing Hides or skins, whether raw or dried	NA	1670
104.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather, leather cloth, raxine cloth and water proof cloth	NA	1670
105.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather goods manufacturing	NA	1670
106.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Celluloid or celluloid goods	NA	1670
107.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal Casting	NA	1670
108.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Litho Press	NA	1670
109.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Black smithy.	NA	1670
110.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Copper smithy	NA	1670
111.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Electroplating	NA	1670

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
112.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Metal-Cutting, Treating, Drilling, Assembly (ferrous or non-ferrous or antimony, excluding precious metal)	NA	1670
113.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Tin smithy	NA	1000
114.	Manufacturing, Industries and Industrial Materials	Clothes Manufacturing	Power Looms	NA	1670
115.	Manufacturing, Industries and Industrial Materials	Metal Works (Non-Precious Metals Only)	Welding of metal by electric, gas or any process whatsoever	NA	1000
116.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Timber, Bamboos Sawmill	NA	1670
117.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Plywood	NA	1670
118.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Sandalwood	NA	1670
119.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Wooden furniture and plywood / sandal wood.	NA	1670
120.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Cardboard boxes, barrels, khokas or other articles of wood or plywood or sandal wood	NA	1000
121.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Hardware Store, Sanitary-ware, and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes etc.	NA	1670

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
122.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement	NA	1670
123.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Charcoal.	NA	1000
124.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Glass bevelling, Glass cutting, Glass Polishing	NA	1000
125.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Marble, stone cutting, grinding, dressing or polishing	NA	1000
126.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Road Construction, (Bitumen, Tar, ditch, dammar, Ral)	NA	1000
127.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement concrete designs or models. Bricks or tiles by mechanical power/ hand power	NA	1000
128.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Paints, Varnishes, Lacquer	NA	1000
129.	Petroleum, Chemicals & Other Regulated Products	Blood Banks	Blood Banks	Additional regulatory approvals from other regulatory bodies may be required.	670
130.	Petroleum, Chemicals & Other Regulated Products	Bones, bone meal or bone powder	Bones, bone meal or bone powder	Additional regulatory approvals from other regulatory bodies may be required	670
131.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide	Additional regulatory approvals from other regulatory	1350

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
			gas, sulphur dioxide gas, chlorine gas, acetyalom gas etc.	bodies may be required.	
132.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Plastic Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required.	1350
133.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Rubber Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required.	1350
134.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Chlorate mixture, Chemical liquid, Chemicals (non-liquid), Phosphorous, Saltpetre, Sulphur, Insecticide & Disinfectants	Additional regulatory approvals from other regulatory bodies may be required.	1350
135.	Petroleum, Chemicals & Other Regulated Products	Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934.	NA	Additional regulatory approvals from other regulatory bodies may be required.	5000
136.	Petroleum, Chemicals & Other Regulated Products	CNG Pump & Electric Charging Station	NA	Additional regulatory approvals from other regulatory bodies may be required.	5000
137.	Petroleum, Chemicals & Other Regulated Products	Liquified Petroleum Gas	NA	Additional regulatory approvals from other regulatory bodies may be required.	5000

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
138.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Trading in Bidi / Bidi leaves	License under COTPA is mandatory, and Trade License from ULB	1000
139.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Bidis (indigenous cigarettes) snuff, cigars or cigarettes.	License under COTPA is mandatory, and Trade License from ULB	1670
140.	Petroleum, Chemicals & Other Regulated Products	Alcohol	Liquor Stores Wholesale/ retail	Permission from Excise is mandatory and Trade license from ULB	6670
141.	Petroleum, Chemicals & Other Regulated Products	Alcohol Manufacture	Brewery / Micro-Brewery	Permission from Excise is mandatory and Trade license from ULB	5000
142.	Petroleum, Chemicals & Other Regulated Products	Flammables & Explosives	Detonaters, Dynamite, Fulminate, Fulminate of mercury, Fulminate of silver, Golatino, Gollignite, Gun-cotton., Gun-powder.	Other Regulatory Permissions may be required	3350
143.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Fire-works wholesale/ retail	Other Regulatory Permissions may be required	1670
144.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Mathylated spirit, denatured spirit or french polish.	Other Regulatory Permissions may be required	3350

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
145	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Nitro-cellulose, Nitro-compound, Nitro-glycerine, Nitro-mixture, Blasting powder.	Other Regulatory Permissions may be required	3350
146.	Petroleum, Chemicals & Other Regulated Products	Flameables & Explosives	Matches for lighting (including Bengal matches).	Other Regulatory Permissions may be required	3350
147.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Chicken & Fish	NA	500
148.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Mutton & Other Raw meats	NA	850
149.	Tourism & Hospitality	Restaurants	Pub, Restro Bar, Fine Dine , Breweries	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	3350
150.	Tourism & Hospitality	Restaurants	Eateries (Food Production & or Distribution)/ Eateries (Food Distribution only)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1670

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
151.	Tourism & Hospitality	Hotels	Upto 3 Star facility.	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	5000
152.	Tourism & Hospitality	Hotels	4 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	6670
153.	Tourism & Hospitality	Hotels	5 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	8350
154.	Tourism & Hospitality	Home stays / Bread n Breakfasts / Paying Guest Facility / Hostels	Upto 10 Rooms,	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1670

Sl No.	Sector	Trade	Sub Categorization	Remarks	Trade Fees INR M. Council (1Yr.)
155.	Tourism & Hospitality	Home stays / Bread n Breakfasts / Paying Guest Facility / Hostels	More than 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	1670
156.	Transportation & Logistics	Transportation	Transportation	NA	1670
157.	Transportation & Logistics	Warehouses	Warehouses	NA	1670
158.	Transportation & Logistics	Transport & Warehouse	Transport & Warehouse	NA	1670
159.	Transportation & Logistics	Courier Services	Courier Services	NA	1670

### 15. Zone Categorization:

#### Zone Categorization Table

Sl. No.	Zone Name	Zone Definition	Multiplication Factor (X)
1.	A	It may include the following area along NH/State Highways.	2
2.	B	Roads leading from NH/State Highways up to the distance of 50 meters.	1.5
3.	C	All area other than Zone A and B.	1.0

Trades Operating in priority Zone A should have Higher value than zone B and so on.

These Bye-laws shall come into effect immediately upon its inclusion in the Municipal Council Bye-laws. The Municipality shall periodically review and update the cross-municipal penalization framework to address emerging challenges and ensure fair and effective enforcement.

By order,

Sd/-  
Executive Officer,  
Municipal Council Nerchowk,  
Himachal Pradesh.

## वन विभाग

आदेश

शिमला-2, 25 फरवरी, 2026

**संख्या: एफ0एफ0ई0-बी.-ए003/2/2025.**—हिमाचल प्रदेश के राज्यपाल ने हिमाचल प्रदेश भू-परिरक्षण अधिनियम, 1978 की धारा 7 के साथ पठित धारा 4 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश के समस्त क्षेत्रों में (नगर निगमों, नगर परिषदों, नगर पंचायतों और छावनी बोर्डों की सीमाओं के भीतर आने वाले क्षेत्रों के सिवाय) उक्त आदेश से संलग्न अनुसूची में यथा विनिर्दिष्ट कृत्यों को उक्त आदेश के राजपत्र, हिमाचल प्रदेश में प्रकाशन की तारीख से तीस वर्ष की अवधि के लिए अस्थायी रूप से विनियमित, निर्बन्धित और प्रतिशिद्ध करने हेतु आदेश संख्या: एफ0एफ0ई0-बी-ए(3)-4/99, तारीख 10-09-2002 को जारी किया था और उक्त आदेश राजपत्र, हिमाचल प्रदेश में तारीख 4 अक्टूबर, 2002 को प्रकाशित किया गया था;

आदेश संख्या एफ0एफ0ई0-बी.-ए(3)-1/2017, तारीख 08 फरवरी, 2021 द्वारा उक्त आदेश के पैरा 1 के कतिपय उपाबन्धों को संशोधित किया गया था;

आदेश संख्या एफ0एफ0ई0-बी.-ए(3)-5/2020, तारीख 28 अगस्त, 2023 द्वारा आदेश संख्या: एफ0एफ0ई0-बी-ए(3)-1/2017, तारीख 08 फरवरी, 2021 में और संशोधन किए गए थे;

आदेश संख्या एफ0एफ0ई0-बी.-ए(3)-5/2020, तारीख 4 जनवरी, 2025 द्वारा आदेश संख्या: एफ0एफ0ई0-बी-ए(3)-5/2020, तारीख 28 अगस्त, 2023 में और संशोधन किए गए थे;

राज्य सरकार का सम्यक् रूप से जांच करने के पश्चात् यह समाधान हो गया है कि पारिस्थितिकी, वन और वन्यजीव संरक्षण के रख-रखाव के हित में और किसानों के शोषण को रोकने के लिए तारीख 10 सितम्बर, 2002, 08 फरवरी, 2021, 28 अगस्त, 2023, 4 जनवरी, 2025, 17 जनवरी, 2025 और 5 फरवरी, 2025 के उक्त आदेशों को संशोधित करना आवश्यक और समीचीन है;

अतः हिमाचल प्रदेश के राज्यपाल उपरोक्त अधिनियम की धारा 7 के साथ पठित धारा 4 के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त आदेशों में निम्नलिखित संशोधन करते हैं, अर्थात् :-

## संशोधन

पैरा-7 का संशोधन:-

आदेश संख्या: एफ0एफ0ई0-बी-ए(3)-4/99, तारीख 10 सितम्बर, 2002 के आदेश के पैरा 7 में उप-पैरा; (i) के पश्चात् निम्नलिखित परन्तुक अन्तः स्थापित किया जाएगा, अर्थात्:-

“परन्तु प्राकृतिक आपदाओं, रोगों या कीटों के हमले आदि के कारण सूखे चीड़ के वृक्षों के सम्बन्ध में ऐसे वृक्षों के गिराए जाने हेतु सक्षम प्राधिकारी द्वारा अनुमोदित 10 वर्षीय कटाई कार्यक्रम के अनुसार अनुज्ञात किया जाएगा । तथापि, 10 वर्षीय कटाई कार्यक्रम से बाहर सूखे चीड़ के वृक्षों के असाधारण मामलों में, सम्बन्धित वन संरक्षक कुल 500 वृक्ष प्रतिवर्ष (सम्पूर्ण वन वृत्त के लिए) तक, ऐसे अधिकारी जो उप-वन संरक्षक/वन मण्डल अधिकारी (डीसीएफ/डीएफओ), से निम्न पंक्ति का न हो द्वारा भौतिक सत्यापन के पश्चात्, सरकार के अनुमोदन हेतु मामलों की संस्तुति कर सकेगा।”

आदेश द्वारा,  
कमलेश कुमार पंत, भा.प्र.से.  
अतिरिक्त मुख्य सचिव (वन)।

[Authoritative English Text of this Department Order No. FFE-B-A003/2/2025, dated 25-02-2026 as required under Clause (3) of Article 348 of the Constitution of India].

## FOREST DEPARTMENT

### ORDER

Shimla, the 25 February, 2026

**No. FFE-B-A003/2/2025.**—Whereas, the Governor of Himachal Pradesh, in exercise of the powers conferred by Section 4 read with Section 7 of the Himachal Pradesh Land Preservation Act, 1978, had issued Order No. FFE-B-A(3)-4/99, dated 10-09-2002 for temporarily regulating, restricting and prohibiting throughout the areas in Himachal Pradesh (Except the areas falling within the limits of Municipal Corporation, Municipal Councils, Nagar Panchayats and Cantonment Boards) as specified in Schedule appended to the said order, the acts specified therein for a period of 30 years from the publication of the said order in Rajpatra, Himachal Pradesh and the said order was published in the Rajpatra, Himachal Pradesh dated 4th October, 2002;

And whereas, *vide* order No. FFE-B-A(3)-1/2017, dated 8th February, 2021, some provisions of para-1 of the above orders were amended;

And whereas, *vide* Order No. FFE-B-A(3)-5/2020, dated 28th August, 2023, further amendments were made in the Order No. FFE-B-A(3)-1/2017, dated 8th February, 2021;

And whereas, *vide* Order No. FFE-B-A(3)-5/2020, dated 4th January, 2025, further amendments were made in the Order No. FFE-B-A(3)-5/2020, dated 28th August, 2023;

And, whereas, the State Government after due inquiry is satisfied that it is necessary and expedient to modify the said orders dated 10-09-2002, as amended *vide* orders 8th February, 2021, 28th August, 2023, 4th January, 2025, 17th January, 2025 and 5th February, 2025 in the interest of maintenance of ecology, forest and wild life conservation and for preventing the exploitation of farmers;

Now, therefore, in exercise of powers conferred by Section 4 read with Section 7 of the Act *ibid* the Governor of Himachal Pradesh is pleased to make the following amendment in the said order namely;

### AMENDMENT

#### AMENDMENT of Para 7:

In Para 7 of order No. FFE-B-A(3)4/99, dated 10-09-2002 after sub-para (i) the following proviso shall be inserted:—

“Provided that in respect of dried Chir Trees due to natural calamities, disease or insect attack etc., felling of such trees shall be granted by competent authority in accordance with approved 10 year felling programme. However, in exceptional cases of dry Chir trees outside 10 year felling programme, the Concerned Conservator of Forests can recommend case for approval to Government upto cumulative 500 trees per year (for the entire forest circle) after physical verification by an officer not below the rank of Deputy Conservator of Forest/Divisional Forest Officer (DCF/DFO).”

By order,  
KAMLESH KUMAR PANT, IAS,  
*Addl. Chief Secretary (Forest).*

**GENERAL ADMINISTRATION DEPARTMENT**

## NOTIFICATION

*Dated, the 5th March, 2026*

**No. GAD-B(F)4-2/2025.**—In continuation of this Department Notifications of even number dated 23-08-2025, 8-10-2025, 3-11-2025, 30-12-2025, 16-01-2026 and 21-01-2026 the Governor, Himachal Pradesh is pleased to nominate the following members in the Himachal Pradesh Rajput Kalyan Board with immediate effect:—

Sl. No.	Name and Address
1.	Sh. Nikhil Jamwal s/o Sh. Uttam Singh, Village Chotti Haler, Gupt Ganga Indira Colony, Tehsil and District Kangra (H.P.).
2.	Sh. Virender Katoch s/o Sh. Kartar Chand Katoch, r/o V.P.O. Kandra, Tehsil Baijnath, District Kangra (H.P.).
3.	Sh. Balbir Rana s/o Late Sh. Ishwar Dass, r/o V.P.O. Paprola, Tehsil Baijnath, District Kangra (H.P.).

By order,

*Secretary (GAD).***GENERAL ADMINISTRATION DEPARTMENT**

## NOTIFICATION

*Dated, the 5th March, 2026*

**No. GAD-B(F)5-3/2025.**—In continuation of this Department Notifications of even number dated 23-08-2025, 26-09-2025, 8-10-2025 and 26-12-2025 the Governor, Himachal Pradesh is pleased to nominate the following members in the Himachal Pradesh Brahmin Kalyan Board with immediate effect:—

Sl. No.	Name and Address
1.	Sh. Pritam Bharti s/o Late Sh. Kaka Ram Sharma, r/o V.P.O. Paprola, Tehsil Baijnath, Distt. Kangra.
2.	Sh. Sahi Ram Sharma, Village Drawala, P.O. Kokunala, Tehsil Kotkhair, District Shimla.
3.	Sh. Ram Lal Sharma, Ex. General Secretary, District Congress Committee, V.P.O. Kotli, District Mandi (H.P. ).
4.	Sh. Munshi Ram Sharma, General Secretary, H.P. Brahmin Sabha, Vill. & P.O. Majhwar, Tehsil Sadar, District Mandi ( H.P.).

By order,

*Secretary (GAD).*

**TRANSPORT DEPARTMENT****NOTIFICATION***Shimla-02, the 5th March, 2026*

**No. TPT-F(2)-1/2022.**—In continuation to this department Notification of even Number dated 04-02-2026, the Governor, Himachal Pradesh in pursuance of the powers conferred by Clause 14 of the Himachal Pradesh Pre-Paid Taxi Scheme, 2004, is pleased to notify the revised rates of fare on the following routes to be charged by the Pre-paid Taxies on point-to-point basis :—

Sl. No.	Name of the Station	Taxi (in INR)	Maxi (in INR)
1.	ISBT, Shimla to Chandigarh (City)	₹3000	₹5000
2.	ISBT, Shimla to Chandigarh International Airport	₹3500	₹5500

By order,

R.D. NAZEEM, I.A.S.  
Additional Chief Secretary,  
(Transport).

**MUNICIPAL CORPORATION PALAMPUR, CONTROL OF PET DOGS  
BYE-LAWS 2025**

**NOTIFICATION***Palampur, the 25th September, 2025*

**No. Bye-Laws-MCP-2025-6763.**—In exercise of the power conferred under Section 113 read with Section 202 of the Himachal Pradesh Municipal Act, 1994, I, Dr. Ashish Sharma, Commissioner Municipal Corporation, Palampur, Himachal Pradesh hereby notify the following Bye laws:—

**“The Municipal Corporation Palampur (Registration and Control of Pet Dogs) Bye-Laws, 2025.”**

**1. Short title and commencement.**—(i) These Bye-Laws may be called the Palampur Municipal Corporation (Registration and Control of Pet Dogs) Bye-Laws—2025

(ii) They shall come into force from the date of its publication in the official Gazette of Himachal Pradesh.

**2. Definitions.**—In these Bye-Laws, unless the context otherwise requires:—

(a) “Act” means the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994).

- (b) “**Section**” means a section of the Act.
- (c) “**Family**” means the owner, His/ Her parents, spouse, sons, daughters, brothers and sisters living in one premises.
- (d) “**Owner**” means the owner of an animal and includes any other person in possession or custody of such animal whether with or without the consent of the owner.
- (e) “**Pet Dog**” means a male or female dog kept by a person within the area of Municipal Corporation, Palampur and other stray dogs.
- (f) “**Registration Authority**” means any officers appointed by the Commissioner, Municipal Corporation Palampur.
- (g) The words and expressions not defined in these bye laws shall have the same meaning as assigned to them in the HP Municipal Corporation, Act, 1994.

**3. Procedure for registration of dogs.**—On and from the date of publication of these bye-laws, registration of Pet Dogs(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Corporations Palampur shall be compulsory. The owner of Dog, on or before the first day of April of every year or within seven days of its arrival, register such dog in a Form as prescribed by the Municipal Corporations Palampur (Annexure-A) accompanied by a fee of ₹ 500/- per dog as one time registration fees along with two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Corporation (IVC) or State Veterinary Corporation (SVC). Further, an amount of ₹ 500/- per dog shall be charged as license fees/renewal fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a metal token to be attached with the collar to be worn by the dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application along with a fee of ₹ 500/- per token. The registration once made shall remain valid for full life span of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of two dogs.

**4.** Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

**5. Duties and responsibility of the owners.**—(i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-laws.

(ii) Any dog not wearing metal token or registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Municipal Corporation, Palampur, if not claimed within 7 days by the owner.

(iii) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner from the limits of M.C. Palampur, shall be deemed to be the owner of the dog.

(iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal street.

(v) The owner of the Dog shall not allow his Dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case any dog is found defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her their annoyance.

6. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Municipal Corporation shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

**7. Guideline for breeders.**—(i) A breeder must be registered with Municipal Corporation, Palampur. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups and he should ensure that the buyer has the required knowledge for the upkeep of the pups.

(iii) Breeder must pay Rs. 5000/- as one-time registration charges in the treasury of the Municipal Corporation besides Rs. 500/- per dog annual fees every year. This fee to be paid by the breeder shall be over and above the registration fee/annual license fee provided in 3 above.

**8. Guidelin for Dog Care Centre.**—(i) A dog care centre must be registered with Municipal Corporation Palampur, Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.

(ii) No dog care center is allowed inside residential house and flats.

(iii) Owner of dog care center must pay ₹5000/- as one time registration charges in the treasury of the Municipal Corporation besides ₹10000/- license/ Renewal fee every year.

(iv) Owner of dog care centre must obtain no objection certificate from the concerned ward councilor.

(v) Permission to operate dog care centre shall be subject to approval of Municipal Corporation Palampur.

9. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.

10. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs, duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of.

11. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Corporation. Dead dog shall be buried at notified/earmarked places up to a depth of at least 3 ft. in a hygienic manner. The Municipal Corporation, Palampur may provide a van for the disposal/burial of dead dogs in the earmarked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the Commissioner, Municipal Corporation, Palampur and so revised from time to time.

**12.** The Registration Authority or Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the Municipal Corporation, Palampur authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

**13. Penalty.**—For any kind of violation non-compliance, penalty shall be imposed as per Schedule-I

**14. Repeal and saving.**—(i) Notwithstanding such repeal anything done or any action taken in exercise of the powers conferred by or under the bye-laws so repealed shall be deemed to have been done or taken in exercise of the powers conferred by or under these bye-laws which were enforced on the day on which such thing was done or was taken.

Sd/-  
Commissioner,  
Municipal Corporation Palampur.

ANNEXURE-A

To  
The Registration Authority,  
Municipal Corporation, Palampur,  
Distt. Kangra, (H.P.).

Attach two  
passport size  
Photograph  
of Pet Dog

*Subject.*—Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No. \_\_\_\_\_ Ward  
No. \_\_\_\_\_ Palampur. The particulars of my Pet Dog are as under:—

- |  |   |       |
|--|---|-------|
| 1. Name of Pet Dog                           | : | _____ |
| 2. Breed                                     | : | _____ |
| 3. Colour and Identification of Mark         | : | _____ |
| 4. Age                                       | : | _____ |
| 5. Immunization Record                       | : | _____ |
| 6. Name and address of the Veterinary Doctor | : | _____ |
| 7. Veterinary Council Registration No.       | : | _____ |
| 8. Anti Rabies Vaccination done on           | : | _____ |
| 9. Signature of the Veterinary Doctor        | : | _____ |

10. I hereby deposit Rs. 500/-in cash, with the request to register my pet in Municipal Corporation records.

Dated: \_\_\_\_\_

*Signature of the Applicant*

Name: \_\_\_\_\_

House Address: \_\_\_\_\_

Contact No. \_\_\_\_\_

## FOR OFFICE USE ONLY

Receipt No. \_\_\_\_\_

Date: \_\_\_\_\_

Badge Number allotted to pet Dog:

*Signature of Issuing Officer.*

ANNEXURE-B

**Undertaking from the owner of the Dog for registration:**

1. I do not have more than two dogs.
2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).
3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Corporation duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.
4. I will keep the dog *chained/leashed* while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.
5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.
6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.
7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Municipal Corporation responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.
8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Municipal Corporation. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Commissioner, Municipal Corporation, Palampur upon me.
9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance.
10. I shall ensure proper space, accommodation, food and medical treatment to the dog.

11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the Municipal Corporation authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times

*Signature of the Owner of the Pet Dog*

ANNEXURE-C

Attach two  
passport size  
Photograph  
of Applicant

To

The Registration Authority,  
Municipal Corporation, Palampur,  
Distt. Kangra (H.P.)

*Subject.—Application for Registration as Dog Breeder.*

Sir,

This is to request you that I want to register as Dog Breeder in MC, Palampur. The Particulars are as under:—

- |   |   |       |
|---|---|-------|
| 1. Name of Dog Breeder  | : | _____ |
| 2. Size and Layout of premises<br>along with detail of surface, floor, number of<br>physical barriers (Doors or gates) etc. | : | _____ |
| 3. Detail of staff alongwith qualification/experience   | : | _____ |
| 4. Detail of Dogs   | : | _____ |
| 5. Immunization record  | : | _____ |
| 6. Capacity of premises   | : | _____ |
| 7. Name and address of the Veterinary Doctor  | : | _____ |
| 8. Veterinary Council Registration No.  | : | _____ |
| 9. Anti Rabies Vaccination done on  | : | _____ |
| 10. Signature of the Veterinary Doctor  | : | _____ |

11. I hereby deposit Rs.5000/- in cash, with the request to register as Dog Breeder in Municipal Corporation records.

12. I hereby undertake to follow all guidelines mentioned in “The Palampur Municipal Corporation (Registration and Control of Pet Dogs) Bye-Laws, 2025”.

Dated: \_\_\_\_\_

*Signature of the Applicant.*

Name: \_\_\_\_\_

House Address: \_\_\_\_\_

Contact No. \_\_\_\_\_

**FOR OFFICE USE ONLY**

Receipt No. \_\_\_\_\_

Date: \_\_\_\_\_

Number allotted to Dog Breeder: \_\_\_\_\_

*Signature of Issuing Officer*

ANNEXURE-D

<p>Attach two passport size Photograph of Applicant</p>
---

To

The Registration Authority,  
Municipal Corporation, Palampur,  
Distt. Kangra (H.P.).

*Subject.—Application for Registration of Dog Care Centre.*

Sir,

This is to request you that I want to register Dog Care Centre namely \_\_\_\_\_  
at \_\_\_\_\_ Ward No. \_\_\_\_\_ The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre : \_\_\_\_\_
2. Size and Layout of premises : \_\_\_\_\_  
along with detail of surface, floor, number  
of Physical barriers (Doors or gates) etc.
3. Detail of staff along with qualification/experience : \_\_\_\_\_
4. Capacity of premises : \_\_\_\_\_
5. I hereby deposit Rs. 5,000/-in cash, with the request to register Dog Care Centre in  
Municipal Corporation records.
6. I hereby undertake to follow all guidelines mentioned in “The Palampur Municipal  
Corporation, (Registration and Control of Pet Dogs) Bye-Laws, 2025”.

Dated: \_\_\_\_\_

*Signature of the Applicant*

Name: \_\_\_\_\_

House Address: \_\_\_\_\_

Contact No. \_\_\_\_\_

**FOR OFFICE USE ONLY**

Receipt No. \_\_\_\_\_ Date: \_\_\_\_\_

Number allotted to Dog Care Centre: \_\_\_\_\_

*Signature of Issuing Officer*

Schedule-1 (M.C. Palampur)

For Obligation and Penalties therefore charged by Municipal Corporation, Palampur

Sl. No.	Type of Applicant	Obligation	Penalties in case of violation / non compliance
1.	Pet Dog(s) Owner	Clause No. 03	Rs. 1000-00 Per dog(s) in case of continued violation Penalty per Dogs impounding.
	Pet Dog(s) Owner	Clause No. 05	Rs.500-00 Per Dog + Impounding of Dog
	Pet Dog(s) Owner	Clause No. 06	Rs.1000-00 Per Dog
	Pet Dog(s) Owner	Clause No. 11	Rs.1000-00 Per Dog
	Pet Dog(s) Owner	Clause No. 12	Rs.1000-00 Per Dog
2.	Dog Breeders	Clause No. 06	Rs.1000-00 Per Dog
	Dog Breeders	Clause No. 07	Rs.2500-00 Per Dog
	Dog Breeders	Clause No. 11	Rs.2500-00 Per Dog
	Dog Breeders	Clause No. 12	Rs.2500-00 Per Dog
3.	Dog Care Centers	Clause No. 06	Rs.1000-00 Per Dog
	Dog Care Centers	Clause No. 08	Rs.1000-00 Per Dog
	Dog Care Centers	Clause No. 11	Rs.2500-00 Per Dog
	Dog Care Centers	Clause No. 12	Rs.2500-00 Per Dog

**H.P. STATE CONSUMER DISPUTES REDRESSAL COMMISSION, SHIMLA-9**

## NOTIFICATION

*Shimla-9, the 9th March, 2026*

**No. HP/CPC/1-23/94-VII-486.**—Whereas the Salaries and Allowances payable to and other terms and conditions of services of the officers and other employees of the State/District Consumer Disputes Redressal Commissions Rules, 2024 were notified *vide* Notification No. FDS-A(3)-2/2022, dated 29-02-2024 under the provisions of the Consumer Protection act, 2019 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 11-03-2024;

And whereas, amendments to the aforesaid Principal Rules, 2024 were notified *vide* Notification No. FDS-A(3)-2/2022-I, dated 20-02-2026 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 25-02-2026;

And whereas, after incorporating the said amendments with the Principal Rules, 2024, a consolidated/unified version of the Rules was published in the Rajpatra (e-Gazette), Himachal Pradesh on 07-03-2026;

Now, whereas, certain discrepancies have been noticed in the said consolidated publication dated 07-03-2026 while incorporating/merging the amendments with the Principal Rules;

Now, therefore, in exercise of the administrative powers vested in the Hon'ble President, H.P. State Consumer Disputes Redressal Commission, Shimla, it is hereby ordered that the consolidated notification published in Rajpatra (e-Gazette), Himachal Pradesh on 07-03-2026, whereby the amendments were incorporated/merged with the Principal Rules, 2024, shall stand rescinded with immediate effect, due to administrative reasons.

This order shall, however, not affect the validity and operation of the Principal Rules, 2024 as originally notified on 29-02-2024 and the amendment notification dated 20-02-2026, which shall continue to remain in force independently.

Sd/-  
(NARENDER MEHTA)  
Registrar,  
H.P. State Consumer Disputes  
Redressal Commission, Shimla-9.

---

**In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)**

In the matter of:-

Ravinder Singh s/o Amar Singh, r/o Village Doth, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.)

*Versus*

General Public

*Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969*

Whereas, an application of Ravinder Singh s/o Amar Singh, resident of Village Doth, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of the death of his father Amar Singh s/o Dalip Singh in accordance with Section 13(3) of the Registration of Birth and Death Act, 1969.

Whereas, it has been stated in the application that said Amar Singh expired on 02-07-1986, but the registration of his death could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid death is hereby called upon to submit the same in writing to the undersigned within 30 days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 23rd day of February, 2026.

Seal.

Sd/-  
*Sub-Divisional Magistrate, Bhattiyat At Chowari,  
District Chamba (H.P.).*

**In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)**

In the matter of:-

Gandhi Ram s/o Late Giga Ram, r/o Village Tuwali, P.O. Bharari, Tehsil Bhattiyat, District Chamba (H.P.)

*Versus*

General Public

*Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969*

Whereas, an application of Gandhi Ram s/o Late Giga Ram, r/o Village Tuwali, P.O. Bharari, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of the death of his mother Chido Devi in accordance with Section 13(3) of the Registration of Birth and Death Act, 1969.

Whereas, it has been stated in the application that Chido Devi has been expired on 15-05-2022, but the registration of her death could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid death is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 23rd day of February, 2026.

Seal.

Sd/-  
*Sub-Divisional Magistrate, Bhattiyat At Chowari,  
District Chamba (H.P.).*

**In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H. P.)**

In the matter of:-

Rangilo Ram s/o Dharmo, r/o Village Bairian, P.O. Taragarh, Tehsil Bhattiyat, District Chamba (H.P.)

---

*Versus*

General Public

*Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969*

Whereas, an application of Rangilo Ram s/o Dharmo, r/o Village Bairian, P.O. Taragarh, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Sh. Rangilo Ram was born on 01-07-1956, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 24th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,  
District Chamba (H.P.).*

---

**In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H. P.)**

In the matter of:-

Sardar Singh s/o Charan Singh, r/o Village Binna, P.O. Patka, Tehsil Sihunta, District Chamba (H.P.)

*Versus*

General Public

*Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969*

Whereas, an application of Sardar Singh s/o Charan Singh, r/o Village Binna, P.O. Patka, Tehsil Sihunta, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed

registration of the death of his grandfather Dhodha Ram s/o Thaniya Ram in accordance with Section 13(3) of the Registration of Birth and Death Act, 1969.

Whereas, it has been stated in the application that said Dhodha Ram expired on 02-10-1998, but the registration of his death could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid death is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 24th of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,  
District Chamba (H.P.).*

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)**

श्रीमती राणो देवी पत्नी श्री जर्म सिंह पुत्र श्री रूमालो, निवासी बलेरा, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम श्रीमती राणो देवी पत्नी श्री जर्म सिंह है। परिवार नकल ग्राम पंचायत बलेरा में सही दर्ज है, लेकिन उनकी मलकीयती भूमि मुहाल बलेरा, पटवार वृत्त बलेरा में उसका नाम श्रीमती रानी देवी पत्नी श्री जर्म सिंह पुत्र श्री रूमालो दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया के नाम की दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 20-03-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
डलहौजी, जिला चम्बा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)**

श्री जोध सिंह पुत्र श्री मनसो पुत्र श्री कशमीरू निवासी बकान, डाकघर कैल, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम श्री जोध सिंह पुत्र श्री मनसो पुत्र श्री कशमीरू है। परिवार नकल ग्राम पंचायत मोरनू में सही दर्ज है, लेकिन उनकी मलकीयती भूमि मुहाल बकान, पटवार वृत्त बैली में उसका नाम श्री जोधो पुत्र श्री मनसो पुत्र श्री कशमीरू दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 20-03-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
डलहौजी, जिला चम्बा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा (हि0प्र0)**

श्री महेशरू राम पुत्र श्री जन्तो पुत्र श्री गुन्जो, निवासी सुकरा, डाकघर बगडार, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उसका सही नाम श्री महेशरू राम पुत्र श्री जन्तो पुत्र श्री गुन्जो है। परिवार नकल ग्राम पंचायत नगाली में सही दर्ज है, लेकिन उनकी मलकीयती भूमि मुहाल नूहं, पटवार वृत्त नगाली में उसका नाम श्री महेशरू पुत्र श्री जन्तो पुत्र श्री गुन्जो दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 20-03-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है।

हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
डलहौजी, जिला चम्बा (हि0प्र0)।

-----  
**ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश**

श्री मेहर चन्द पुत्र श्री मरहटो, निवासी गांव मनोला, डाकघर होबार, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी श्री मेहर चन्द पुत्र श्री मरहटो, निवासी गांव मनोला, डाकघर होबार, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र मय अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम मेहर चंद है, जोकि आधार कार्ड, पैन कार्ड व नकल परिवार रजिस्टार आदि में सही दर्ज है लेकिन राजस्व विभाग के मुहाल मनोला, पटवार वृत्त खड़ेडा, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश में गलती से हमीर चंद दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 28-03-2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 25-02-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय वर्ग,  
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

-----  
**In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H.P.)**

Sh. Vishal Kumar s/o Sh. Sonki Ram, r/o Mohalla Obri, P.O. Sultanpur, Tehsil & District Chamba (H.P.).

and

Smt. Dimple d/o Sh. Prem Lal, r/o Village Parel, P.O. Sultanpur, Tehsil & Distt. Chamba (H.P.)

*Versus*

## The General Public

*Subject.— Notice regarding registration of Marriage under section 15 & 16 of Special of Marriage Act, 1954.*

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 17-10-2021 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 27-03-2026, after that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on 25-02-2026.

Seal.

Sd/-  
(PRIYANSHU KHATI, IAS),  
Sub-Divisional Magistrate,  
Chamba, District Chamba (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, नादौन,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्रीमती नीलम देवी पुत्री हाकम सिंह, महाल कलरुही, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती नीलम देवी पुत्री हाकम सिंह, महाल कलरुही, मौजा बड़ा, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है। श्रीमती नीलम देवी पुत्री हाकम सिंह की जन्म तिथि 01-01-1970 को ग्राम पंचायत बड़ा के रिकॉर्ड में दर्ज नहीं करवा सकी तथा अब वह अपनी उक्त जन्म तिथि 01-01-1970 को सम्बंधित ग्राम पंचायत बड़ा में दर्ज करवाना चाहती है।

अतः इस सरकारी इशतहार गजट द्वारा आम जनता को सूचित किया जाता है कि उपरोक्त श्रीमती नीलम देवी पुत्री हाकम सिंह अपनी जन्म तिथि 01-01-1970 को ग्राम पंचायत बड़ा के रिकॉर्ड में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 07-04-2026 को तहसील कार्यालय नादौन, जिला हमीरपुर को प्रातः 10.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। आम जनता की ओर से कोई भी उजर या एतराज न आने की सूरत में एकतरफा कार्यावाही अमल में लाई जायेगी एवं श्रीमती नीलम देवी पुत्री हाकम सिंह की जन्म तिथि 01-01-1970 को ग्राम पंचायत बड़ा में दर्ज करने के आदेश नियमानुसार पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 03-03-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी, तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)।

समक्ष नायब तहसीलदार, तहसील नादौन, जिला हमीरपुर (हि0प्र0)

श्री विरेन्दर सिंह पुत्र मुन्शी राम, महाल रियोड़ी उपरली, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

श्री विरेन्दर सिंह पुत्र मुन्शी राम, महाल रियोड़ी उपरली, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 03-03-2026 को इस कार्यालय में एक प्रार्थना-पत्र प्रस्तुत किया है। जिसमें प्रार्थी ने अनुरोध किया है कि प्रार्थी के पिता का नाम कागजात माल महाल रियोड़ी उपरली, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में विरेन्दर सिंह पुत्र मुन्शी राम उर्फ सोहन सिंह दर्ज है। परन्तु अन्य जगह जैसा कि आधार कार्ड, परिवार नकल आदि में प्रार्थी के पिता का नाम विरेन्दर सिंह पुत्र मुन्शी राम दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसके पिता के हैं। प्रार्थी अपने पिता का नाम अब दुरुस्त करवाकर कागजात माल महाल रियोड़ी उपरली, मौजा जलाडी, तहसील नादौन, जिला हमीरपुर में प्रार्थी अपने पिता का नाम विरेन्दर सिंह पुत्र मुन्शी राम दर्ज करवाना चाहता है।

अतः इस सरकारी गजट द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के पिता के नाम को दुरुस्त करवाने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन दिनांक 08-04-2026 को सुबह 10.00 बजे मुकाम तहसील कार्यालय नादौन हाजिर अदालत होकर अपना उजर/एतराज पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबिले समायत न होगा तथा प्रार्थी के प्रार्थना-पत्र के अनुसार नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जायेंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 03-03-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
नायब तहसीलदार, तहसील नादौन,  
जिला हमीरपुर (हि0प्र0)।

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer -cum-Sub-Divisional Magistrate,  
Hamirpur (H.P.)**

In the matter of :

1. Sh. Anil Nughal s/o Sh. Parkash, r/o Village Pandwin, P.O. Mair, Tehsil & District Hamirpur (H.P.).

2. Smt. Priyanka Kumari d/o Sh. Ravinder Kumar, r/o V.P.O. Raili Jajri, Tehsil Dhatwal at Bijari, District Hamirpur (H.P.)  
.. Applicants.

---

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Anil Nughal and Smt. Priyanka Kumari have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned, stating therein that their marriage ceremony has been performed on 04-01-2026 at Jaskot Shiv Mandir, Hamirpur, Tehsil & District Hamirpur, H.P. according to Hindu rites and customs.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 20-03-2026. In case no objection is received by 20-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 11-02-2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Hamirpur (H.P.).*

---

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer -cum-Sub-Divisional Magistrate,  
Hamirpur (H.P.)**

In the matter of :

1. Sh. Akshay Kumar s/o Sh. Kartar Singh, r/o Village Loharin, P.O. Khiah, Tehsil & District Hamirpur (H.P.).

2. Smt. Varsha d/o Sh. Kailash Chand, r/o Village Sadar Bazar Cantt., Tehsil & District Bareilly (U.P.) .. *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Akshay Kumar and Smt. Varsha have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the Court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the General Public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 25-03-2026. In case no objection is received by 25-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 24-02-2026.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Hamirpur (H.P.).*

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Shubham Dogra s/o Sh. Kashmiri Lal, r/o Village & P.O. Nara, Tehsil Barsar, District Hamirpur (H.P.).

2. Ms. Radhika Pamma d/o Sh. Sandeep Kumar Pamma, r/o 8 High Park, Drive Heaton, Bradford, BD 9, 6HS (British Citizen). .. *Applicants.*

*Versus*

General Public

*Subject.— Notice for Registration of Marriage*

Sh. Shubham Dogra & Mrs. Radhika Pamma have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating there in that in which they have solemnized their marriage on dated 06-02-2026.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 12-03-2026. In case no objection is received by 12-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-02-2026.

Seal.

Sd/-  
*Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).*

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Shubham Sen s/o Sh. Kartar Singh, r/o Village & P.O. Pairwin, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Ms. Rita Chhetri d/o Sh. Ganesh Chhetri, r/o Mission Hill, Tea Gorubathamn, P.O. Fagu, District Darjiling, (West Bengal) Pin 735 231 .. Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Shubham Sen & Mrs. Rita Chhetri have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 11-02-2026.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 12-03-2026. In case no objection is received by 12-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 12-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Subhash Chand s/o Sh. Parkash Chand, r/o Village Chhajoli, P.O. Dangar, Tehsil Ghumarwin, District Bilaspur (H.P.).

2. Ms. Richa d/o Sh. Raj Singh, r/o Village Jamli, Tehsil & District Bilaspur (H.P.) .. Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Subhash Chand & Ms. Richa have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 08-12-2025.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing

before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Ravi Kumar s/o Sh. Amin Chand, r/o Village Jajri, P.O. Raili Jajri, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Mrs. Rani Kumari d/o Sh. Nandu Kumar, r/o Ward No. 9, Gram Babhani, Post Pasahara, Buxar, Bihar-802 119. . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Ravi Kumar and Mrs. Rani Kumari have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 20-10-2025.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Sunil Kumar s/o Sh. Prittam Chand, r/o Village & P.O. Maharal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Mrs. Pooja d/o Sh. Umesh Prasad, r/o B-911, T-Huts, Jawahar Camp, Kirti Nagar,  
West Delhi, Delhi-110 015 . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Sunil Kumar and Mrs. Pooja have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 21-02-2026.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Akshay Kumar s/o Sh. Gian Chand, r/o Village Samtana Kalan, P.O. Samtana,  
Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Mrs. Rakhi d/o Sh. Piar Chand, r/o Village & P.O. Sathwin, Tehsil Dhatwal at Bijhari,  
District Hamirpur (H.P.) . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Akshay Kumar and Mrs. Rakhi have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 19-03-2025.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Munish Dhatwalia s/o Sh. Balbir Singh, r/o Village Tikker, P.O. Bihru, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Mrs. Anu Kumari d/o Sh. Mahinder Singh, r/o Village Khaterar, P.O. Ser, Tehsil Jhandutta, District Bilaspur (H.P.) . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Munish Dhatwalia and Mrs. Anu Kumari have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 13-06-2025.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Kushal Singh s/o Sh. Naresh Kumar, r/o Village Ghori, P.O. Dhabiri, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Mrs. Isha d/o Sh. Surender Singh, r/o Village & P.O. Baragram, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Kushal Singh and Mrs. Isha have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 08-02-2026.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Abhishek Patial s/o Sh. Jagdish Chand, r/o Village Ghangot Kalan, P.O. Ghangot, Tehsil Barsar, District Hamirpur (H.P.).

2. Mrs. Urmila Devi d/o Sh. Kewal Krishan, r/o Village Jandroh, P.O. Kathiana, Sub-Tehsil Bhota, Tehsil Barsar, Distt. Hamirpur (H.P.) . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Abhishek Patial and Mrs. Urmila Devi have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 27-01-2026.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Smt. Swati Dogra, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Barsar, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Vijay Kumar s/o Sh. Roshan Lal, r/o Village Darkoti, P.O. Jhanjhiani, Tehsil Barsar, District Hamirpur (H.P.).

2. Mrs. Anju Bala @Anju d/o Sh. Jagir Singh, r/o 432, Gali Masit Wali, Dhapai, Amritsir-1, (Punjab)-143 009 . . Applicants.

*Versus*

General Public

*Subject.— Notice for Registration of Marriage.*

Sh. Vijay Kumar and Mrs. Anju Bala have filed an application under section 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned stating therein that they have solemnized their marriage on dated 16-02-2026.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 21-03-2026. In case no objection is received by 21-03-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 22-02-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Barsar (H.P.).

**In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)**

In the matter of :

Smt. Kailasho Devi d/o Sh. Ram Lal, Village Ladraur Khurd, P.O. Ladrou, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

*Versus*

General Public

. . Respondent.

*Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.*

Whereas, Smt. Kailasho Devi d/o Sh. Ram Lal, Village Ladraur Khurd, P.O. Ladrour, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering date of birth *i.e.* 05-09-1954, could not be registered in record of Gram Panchayat Jharlog.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Kailasho Devi d/o Sh. Ram Lal of may submit their objections in writing or appear in person in this court on or before 23-03-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Seal.

Sd/-

*Executive Magistrate,  
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate Dhatwal at Bijhari,  
District Hamirpur (H.P.)**

In the matter of :

Jamna Devi

*Versus*

General Public

Notive of General Public:

Jamna Devi d/o Bakshi Ram, r/o Village & P.O. Kathiana, Tehsil Dhatwal at Bijhari, District Hamirpur, H.P. has applied in this Office for the entry of her date of birth which took place on 22-02-1975, but due to ignorance it could not be entered in the record of Gram Panchayat Kathiana. In this regard the applicant Jamna Devi has submitted the requisite documents mentioning her date of birth as 22-02-1975.

General Public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 22-02-1975 they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 25-02-2026.

Seal.

Sd/-

*Executive Magistrate,  
Dhatwal at Bijhair, District Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer  
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Sunil Kumar Rana s/o Subhash Chand, r/o V.P.O. Silh, Tehsil Khundian, Distt. Kangra, H.P.

2. Shivangi d/o Sh. Upendra Singh, r/o House No. 196, Kadesra Kalan, Tehsil Talbehat, Distt. Lalitper, U.P.-284 126

Applicants.

*Versus*

General Public

Respondent.

*Subject.—Notice for registration of Marriage under Section 8(4) of H.P. Registration Marriage Act, 1996.*

The above applicant have filed an application u/s 8(4) of H.P. Registration Marriage Act, 1996, alongwith affidavits and supporting documents in the court of undersigned in which they have stated that their marriage was solemnized on 31-12-2018 according to Hindu rites & customs, in the presence of relatives and friends, but due to the lack of knowledge said marriage has not been registered in the record of "Gram Panchayat Khundian" Development Block Surani, Distt. Kangra, H.P." hence the direction of registration of marriage may be issued to concerned Secretary of Gram Panchayat Khundian, Development Block Surani, Distt. Kangra, H.P.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 16-03-2026 at 11.00 A.M. The objection(s) after 21-02-2026 at 11.00 A.M. will not be entertain by this Office and then the order of registration of said marriage be issued according as per the law prescribed.

Issued on this day 13th day of Janurary, 2026 under my hand and seal of this office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum- Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.).*

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि०प्र०)**

केस नं० : 814433/2026

तारीख पेशी : 17-03-2026

कुलतार चन्द राणा पुत्र संगारा, निवासी महाल धार चौकी, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि०प्र०)

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थी कुलतार चन्द राणा पुत्र संगारा, निवासी महाल धारा चौकी, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त थिल के राजस्व महाल धार चौकी व महाल फरेहड़ा, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम कुलतार चन्द दर्ज हो गया है जबकि आधार कार्ड, पैन कार्ड, परिवार नकल व अन्य दस्तावेजों में उसका नाम कुलतार चन्द राणा दर्ज है, जोकि उसका सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महालों के राजस्व अभिलेख में उसका नाम कुलतार चन्द राणा उपनाम कुलतार चन्द दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी कुलतार चन्द राणा पुत्र संगारा, निवासी महाल धारा चौकी, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा, हि0प्र0 में उसका नाम राजस्व पटवार वृत्त थिल के राजस्व महाल धार चौकी व महाल फरेहड़ा के राजस्व अभिलेख में कुलतार चन्द राणा उपनाम कुलतार चन्द दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

### ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

केस नं0 : 814446/2026

तारीख पेशी : 17-03-2026

कश्मीर सिंह राणा पुत्र प्रेम सिंह राणा, निवासी महाल फिहार, डाकघर घरना, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थी कश्मीर सिंह राणा पुत्र प्रेम सिंह राणा, निवासी महाल फिहार, डाकघर घरना, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त खुण्डियां के राजस्व महाल सियोहटी, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम कश्मीर सिंह व पिता का नाम परमा दर्ज हो गया है जबकि आधार कार्ड, पैन कार्ड, परिवार नकल व अन्य दस्तावेजों में उसका नाम कुलतार चन्द राणा व मुताबिक मृत्यु प्रमाण-पत्र पिता का नाम प्रेम सिंह राणा दर्ज है, जोकि उसका व उसके पिता का सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसका नाम कश्मीर सिंह राणा उपनाम कश्मीर सिंह व पिता का नाम प्रेम सिंह राणा उपनाम परमा दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी

उजर/एतराज जेर समायत न होगा तथा प्रार्थी कशमीर सिंह राणा पुत्र प्रेम सिंह राणा, निवासी महाल फिहार, डाकघर घरना, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) में उसका नाम राजस्व पटवार वृत्त खुण्डियां के राजस्व महाल सियोहटी के राजस्व अभिलेख में कशमीर सिंह राणा उपनाम कशमीर सिंह व पिता का नाम प्रेम सिंह राणा उपनाम परमा दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

केस नं0 : 814447 / 2026

तारीख पेशी : 17-03-2026

श्रीमती लता विधवा विजय कुमार, निवासी महाल भरमदयारा, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थिया श्रीमती लता विधवा विजय कुमार, निवासी महाल भरमदयारा, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त थिल के राजस्व महाल भरमदयारा, तहसील खुण्डियां के अभिलेख में गलती से उसके पति का नाम अशोक कुमार दर्ज हो गया है जबकि आधार कार्ड, पैन कार्ड, परिवार नकल, मृत्यु प्रमाण-पत्र व अन्य दस्तावेजों में उसके पति का नाम विजय कुमार दर्ज है, जोकि उसके पति का सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थिया को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थिया का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसके पति का नाम विजय कुमार उपनाम अशोक कुमार दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थिया श्रीमती लता विधवा विजय कुमार, निवासी महाल भरमदयारा, डाकघर थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) में उसके पति का नाम राजस्व पटवार वृत्त थिल के राजस्व महाल भरमदयारा के राजस्व अभिलेख में विजय कुमार उपनाम अशोक कुमार दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)**

केस नं0 : 814432/2026

तारीख पेशी : 17-03-2026

प्रताप चन्द पुत्र साली, निवासी महाल व डाकघर सुराणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थी प्रताप चन्द पुत्र साली, निवासी महाल व डाकघर सुराणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त गन्धवाड़ के राजस्व महाल सुराणी, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम प्रतापा दर्ज हो गया है जबकि आधार कार्ड, पैन कार्ड, परिवार नकल व अन्य दस्तावेजों में उसका नाम प्रताप चन्द दर्ज है, जोकि उसका सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसका नाम प्रताप चन्द उपनाम प्रतापा दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी प्रताप चन्द पुत्र साली, निवासी महाल व डाकघर सुराणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) में उसका नाम राजस्व पटवार वृत्त गन्धवाड़ के राजस्व महाल सुराणी के राजस्व अभिलेख में प्रताप चन्द उपनाम प्रतापा दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)**

केस नं0 : 814430/2026

तारीख पेशी : 17-03-2026

जगदीश चन्द पुत्र अनंत राम, निवासी महाल सिहोटी, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

उनवान मुकद्दमा.—नाम दुरुस्ती।

प्रार्थी जगदीश चन्द पुत्र अनंत राम, निवासी महाल सिहोटी, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त खुण्डियां के राजस्व

महाल सियोहटी, तहसील खुण्डियां के अभिलेख में गलती से उसके पिता का नाम अन्नतू दर्ज हो गया है जबकि प्रार्थी के पिता के मृत्यु प्रमाण-पत्र में उसके पिता का सही नाम अनंत राम दर्ज है, जोकि उसके पिता का सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसके पिता का नाम अनंत राम उपनाम अन्नतू दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेर समायत न होगा तथा प्रार्थी जगदीश चन्द पुत्र अनंत राम, निवासी महाल सिहोटी, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) में उसके पिता का नाम राजस्व पटवार वृत्त खुण्डिया के राजस्व महाल सिहोटी के राजस्व अभिलेख में अनंत राम उपनाम अन्नतू दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता द्वितीय श्रेणी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील खुण्डियां,  
जिला कांगड़ा (हि0प्र0)

केस नं0 : 814429/2026

तारीख पेशी : 17-03-2026

जग मोहन पुत्र अमरजीत सिंह, निवासी गांव कराल, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.—जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत जन्म तिथि का पंजीकरण करने हेतु।

नोटिस बनाम।

प्रार्थी जग मोहन पुत्र अमरजीत सिंह, निवासी गांव कराल, डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र प्रस्तुत किया है कि उसका जन्म दिनांक 17-07-1987 को गांव कराल, डाकघर खुण्डियां में हुआ है, परन्तु अज्ञानतावश ग्राम पंचायत खुण्डिया के अभिलेख में जन्म तिथि दर्ज नहीं हुई है जिसे ग्राम पंचायत खुण्डिया के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा जग मोहन पुत्र अमरजीत सिंह, गांव कराल, डाकघर खुण्डियां, तहसील खुण्डियां की जन्म तिथि दिनांक 17-07-1987 जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत खुण्डियां के अभिलेख में दर्ज करने के आदेश पारित कर दिये जायेंगे।

12702

राजपत्र, हिमाचल प्रदेश, 09 मार्च, 2026/18 फाल्गुन, 1947

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील खुण्डियां,  
जिला कांगड़ा (हि0प्र0)

केस नं0 : 814440/2026

तारीख पेशी : 17-03-2026

अमी चन्द पुत्र स्व0 कालू राम, निवासी गांव व डाकघर खुण्डियां, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.—जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत मृत्यु तिथि का पंजीकरण करने हेतु।

नोटिस बनाम।

प्रार्थी अमी चन्द पुत्र स्व. कालू राम, निवासी गांव व डाकघर खुण्डियां, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र प्रस्तुत किया है कि उसके पिता कालू राम पुत्र चुन्नी की मृत्यु दिनांक 13-02-1998 को हुई है परन्तु अज्ञानतावश ग्राम पंचायत खुण्डियां के अभिलेख में मृत्यु तिथि दर्ज नहीं हुई है जिसे ग्राम पंचायत खुण्डियां के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थी अमी चन्द पुत्र स्व0 कालू राम, निवासी गांव व डाकघर खुण्डियां, तहसील खुण्डियां के पिता की मृत्यु तिथि दिनांक 13-02-1998 जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत खुण्डियां के अभिलेख में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील खुण्डियां,  
जिला कांगड़ा (हि0प्र0)

केस नं0 : 814441/2026

तारीख पेशी : 17-03-2026

मान चन्द पुत्र घलेर राम, निवासी गांव व डाकघर वारी कलां, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.—जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत जन्म तिथि का पंजीकरण करने हेतु।

नोटिस बनाम।

प्रार्थी मान चन्द पुत्र घलेर राम, निवासी गांव व डाकघर व तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र प्रस्तुत किया है कि उसका जन्म दिनांक 15-04-1949 को गांव वारी कलां में हुआ है। परन्तु अज्ञानतावश ग्राम पंचायत वारी कलां के अभिलेख में जन्म तिथि दर्ज नहीं हुई है जिसे ग्राम पंचायत वारी कलां के अभिलेख में दर्ज किया जाना अनिवार्य है।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इशतहार व मुश्री मुनादी द्वारा सूचित किया जाता है कि इस सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 17-03-2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा मान चन्द पुत्र घलेर राम, निवासी गांव व डाकघर व तहसील खुण्डियां की जन्म तिथि दिनांक 15-04-1949 जेरे धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के तहत ग्राम पंचायत वारी कलां के अभिलेख में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,  
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0	तारीख दायरा	तारीख पेशी
जन्म पंजीकरण	24-02-2026	18-03-2026

पंजीकरण प्रार्थिया श्रीमती माया देवी पुत्री दलीप चन्द पुत्र मंगत राम, निवासी गांव व डाकघर जमानावाद, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे।

पंजीकरण प्रार्थिया श्रीमती माया देवी पुत्री दलीप चन्द पुत्र मंगत राम, निवासी गांव व डाकघर जमानावाद, तहसील व जिला कांगड़ा द्वारा प्रार्थना-पत्र बाबत जन्म तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थिया द्वारा आग्रह किया है कि उसका जन्म दिनांक 21-04-1963 को हुआ है। लेकिन उक्त जन्म तारीख पंजीकरण ग्राम पंचायत जमानावाद, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त जन्म तारीख पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 18-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक \_\_\_\_\_ को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता, प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)**

मिसल नं0	तारीख दायरा	तारीख पेशी
नाम दुरुस्ती	26-02-2026	17-03-2026

प्रार्थी तरसेम कुमार पुत्र परस राम, निवासी महाल घट्टा, तहसील व जिला कांगड़ा

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसका नाम महाल घट्टा पटवार वृत्त चौहन्दा मेहर सिंह दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम तरसेम चन्द दर्ज है जोकि गलत है जबकि तरसेम कुमार पुत्र परस राम सही है अतः राजस्व रिकार्ड में प्रार्थी का सही नाम तरसेम चन्द की बजाए तरसेम कुमार पुत्र परस राम सही इन्द्राज दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 17-03-2026 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक \_\_\_\_\_ को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)**

मिसल नं0	तारीख दायरा	तारीख पेशी
मृत्यु पंजीकरण	24-02-2026	18-03-2026

पंजीकरण प्रार्थिया श्रीमती समंगला देवी पुत्री अमी चन्द, निवासी गांव व डाकघर सौहड़ा, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे।

पंजीकरण प्रार्थिया श्रीमती समंगला देवी पुत्री अमी चन्द, निवासी गांव व डाकघर सौहड़ा, तहसील व जिला कांगड़ा, हि0प्र0 द्वारा प्रार्थना-पत्र बाबत मृत्यु तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थिया द्वारा आग्रह किया है कि उसके पिता स्व0 श्री अमी चन्द पुत्र मधरू राम की मृत्यु दिनांक 01-10-1997 को हुई है। लेकिन उक्त मृत्यु तारीख पंजीकरण ग्राम पंचायत सौहड़ा, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त मृत्यु तारीख पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 18-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक 27-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0  
मृत्यु पंजीकरण

तारीख दायरा  
03-01-2025

तारीख पेशी  
18-03-2026

पंजीकरण प्रार्थी महिन्द्र चन्द, निवासी गांव व डाकघर घुरकड़ी, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे।

पंजीकरण प्रार्थी महिन्द्र चन्द, निवासी गांव व डाकघर घुरकड़ी, तहसील व जिला कांगड़ा, हि0प्र0 द्वारा प्रार्थना-पत्र बाबत मृत्यु तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थी द्वारा आग्रह किया है कि उसके दादा स्व0 श्री लभू राम की मृत्यु दिनांक 04-05-1978 को हुई है। लेकिन उक्त मृत्यु तारीख पंजीकरण ग्राम पंचायत घुरकड़ी, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त जन्म एवं मृत्यु पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 18-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर

12706

राजपत्र, हिमाचल प्रदेश, 09 मार्च, 2026/18 फाल्गुन, 1947

आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक 27-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0	तारीख दायरा	तारीख पेशी
नाम दुरुस्ती	24-02-2026	18-03-2026

प्रार्थी अजीत सिंह पुत्र वेली राम, निवासी महाल जटेहड़ मौजा गांहलियां, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसका नाम महाल जटेहड़ पटवार वृत्त पलेरा में अजीत सिंह दर्ज है, जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम सुरजीत सिंह पुत्र वेली दर्ज है जोकि सही है अतः राजस्व रिकार्ड में प्रार्थी का सही नाम अजीत सिंह की बजाए सुरजीत सिंह पुत्र वेली राम सही इन्द्राज दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 18-03-2026 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक \_\_\_\_\_ को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0	तारीख दायरा	तारीख पेशी
नाम दुरुस्ती	24-02-2026	18-03-2026

प्रार्थिया श्रीमती सन्तोष कुमारी पुत्री राम प्रकाश हाल पत्नी इन्दरजीत, निवासी वार्ड नं0 1, गांव व डा0 शेराथाना, तहसील नगरोटा बगवां, जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थिया द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थिया द्वारा आग्रह किया गया है कि उसका नाम महाल घुण्डी पटवार वृत्त मटौर में कमलेश कुमारी दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थिया का नाम सन्तोष कुमारी पुत्र राम प्रकाश दर्ज है जोकि सही है अतः राजस्व रिकार्ड में प्रार्थिया का सही नाम कमलेश कुमारी की बजाए सन्तोष कुमारी पुत्री राम प्रकाश सही इन्द्राज दर्ज किया जाए।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 18-03-2026 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक \_\_\_\_\_ को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0	तारीख दायरा	तारीख पेशी
नाम दुरुस्ती	24-02-2026	17-03-2026

प्रार्थी दिनेश कुमार पुत्र अभिनाश कुमार, निवासी गांव अनसोली, डा0 मटौर, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसका नाम महाल अनसोली पटवार वृत्त मटौर में दिनेश कुमार दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम दिनेश कौण्डल पुत्र अभिनाश कुमार दर्ज है जोकि सही है अतः राजस्व रिकार्ड में प्रार्थी का सही नाम दिनेश कुमार के बजाए दिनेश कौण्डल पुत्र अभिनाश कुमार सही इन्द्राज दर्ज किया जाए।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 17-03-2026 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

12708

राजपत्र, हिमाचल प्रदेश, 09 मार्च, 2026/18 फाल्गुन, 1947

आज दिनांक \_\_\_\_\_ को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया ।

मोहर ।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0) ।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0	तारीख दायरा	तारीख पेशी
/2026	24-02-2026	17-03-2026

पंजीकरण प्रार्थी जोगिन्दर कुमार पुत्र धनू राम, निवासी गांव व डाकघर गांहलियां, तहसील व जिला कांगड़ा, हि0प्र0 ।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे ।

पंजीकरण प्रार्थी जोगिन्दर कुमार पुत्र धनू राम, निवासी गांव व डाकघर गांहलियां, तहसील व जिला कांगड़ा, हि0प्र0 द्वारा प्रार्थना-पत्र बाबत मृत्यु तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थी के भाई की मृत्यु दिनांक 14-08-2007 को हुई है। लेकिन उक्त मृत्यु तारीख पंजीकरण ग्राम पंचायत गांहलियां, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त मृत्यु तारीख पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 17-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया ।

मोहर ।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0) ।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0	तारीख दायरा	तारीख पेशी
/2026	03-01-2025	16-02-2026

पंजीकरण प्रार्थी विपिन कुमार पुत्र मदन, निवासी गांव व डा0 इच्छी, तहसील व जिला कांगड़ा, हि0प्र0 ।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे।

पंजीकरण प्रार्थी विपिन कुमार पुत्र मदन, निवासी गांव व डा0 इच्छी, तहसील व जिला कांगड़ा द्वारा प्रार्थना-पत्र बाबत जन्म तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थी द्वारा आग्रह किया गया है कि उसका जन्म दिनांक 03-04-1979 को हुआ है। लेकिन उक्त जन्म तारीख पंजीकरण ग्राम पंचायत इच्छी, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त जन्म तारीख पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 17-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / -  
कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0  
01 / 2026

तारीख दायरा  
24-02-2026

तारीख पेशी  
17-03-2026

पंजीकरण प्रार्थिया श्रीमती सरला देवी पुत्री नारायण दास, निवासी गांव अवदुल्लापुर, डा0 जमानावाद, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे।

पंजीकरण प्रार्थिया श्रीमती सरला देवी पुत्री नारायण दास, निवासी गांव अवदुल्लापुर, डा0 जमानावाद, तहसील व जिला कांगड़ा द्वारा प्रार्थना-पत्र बाबत जन्म तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थिया द्वारा आग्रह किया गया है कि उसका जन्म दिनांक 13-11-1952 को हुआ है। लेकिन उक्त जन्म तारीख पंजीकरण ग्राम पंचायत अवदुल्लापुर, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त जन्म तारीख पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 17-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0 01/2026	तारीख दायरा 24-02-2026	तारीख पेशी 17-03-2026
---------------------	---------------------------	--------------------------

पंजीकरण प्रार्थी जोगिन्द्र कुमार पुत्र धनू राम, निवासी गांव व डा0 गांहलियां, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण करने बारे।

पंजीकरण प्रार्थी जोगिन्द्र कुमार पुत्र धनू राम, निवासी गांव व डा0 गांहलियां, तहसील व जिला कांगड़ा द्वारा प्रार्थना-पत्र बाबत मृत्यु तारीख पंजीकरण प्रस्तुत किया गया है प्रार्थना पत्र के अवलोकन से पाया गया कि प्रार्थी के पति की मृत्यु दिनांक 02-12-2008 को हुई है। लेकिन उक्त मृत्यु तारीख पंजीकरण ग्राम पंचायत कोहाला, तहसील व जिला कांगड़ा के रिकार्ड में दर्ज न हो सकी है। अतः उक्त तारीख को दर्ज करने के आदेश जारी किए जाएं।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि उक्त मृत्यु तारीख पंजीकरण बारे किसी को कोई एतराज हो तो दिनांक 17-03-2026 को दोपहर 2.00 बजे अधोहस्ताक्षरी के समक्ष हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज प्राप्त न होने की सूरत में प्रार्थना-पत्र पर नियमानुसार कार्यवाही की जाएगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील व जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)

मिसल नं0 /2026/TEH	तारीख दायरा 24-02-2026	तारीख पेशी 17-03-2026
-----------------------	---------------------------	--------------------------

प्रार्थी मेहर चन्द पुत्र सूंका राम, निवासी गांव ढुगियारा, डा0 तियारा, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसका नाम महाल तियारा खास पटवार वृत्त तियारा में मेहर सिंह दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम मेहर चन्द पुत्र सूकां राम दर्ज है जोकि सही है अतः राजस्व रिकार्ड में प्रार्थी का सही नाम मेहर सिंह के बजाए मेहर चन्द सही इन्द्राज दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 17-03-2026 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक \_\_\_\_\_ को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार कांगड़ा,  
तहसील व जिला कांगड़ा (हि0प्र0)**

मिसल नं0  
नाम दुरुस्ती

तारीख दायरा  
24-02-2026

तारीख पेशी  
17-03-2026

प्रार्थी भंडारी लाल पुत्र कशमीरा पुत्र सैरू, निवासी गांव व डा0 भंगवार, तहसील व जिला कांगड़ा, हि0प्र0।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

उपरोक्त प्रार्थी द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसका नाम महाल भंगवार पटवार वृत्त रानीताल में भंडारी राम दर्ज है जोकि गलत है जबकि अन्य कागजात में प्रार्थी का नाम भंडारी लाल पुत्र कशमीरा दर्ज है जोकि सही है अतः राजस्व रिकार्ड में प्रार्थी का सही नाम भंडारी राम के बजाए भंडारी लाल पुत्र कशमीरा सही इन्द्राज दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज हो तो अधोहस्ताक्षरी के समक्ष दिनांक 17-03-2026 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक \_\_\_\_\_ को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
कांगड़ा, तहसील व जिला कांगड़ा (हि0प्र0)।

**Before the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhabanagar,  
Distt. Kinnaur (H.P.)**

Case No. 2 (SM)/2026

In the matter of :

1. Sh. Anil Kumar s/o Sh. Nand Lal, r/o Village Runang, Post Office Meeru, Sub-Tehsil Tapri, Distt. Kinnaur (H.P.).
2. Smt. Raj Kumari d/o Sh. Ishwar Bhagat, r/o Village & Post Office Ribba, Tehsil Moorang, Distt. Kinnaur (H.P.) . . Applicants.

*Versus*

General Public

*(2nd Party).*

*Application for registration of marriage under section 15 of Special Marriage Act, 1954.*

Sh. Anil Kumar s/o Sh. Nand Lal, r/o Village Runang, Post Office Meeru, Sub-Tehsil Tapri, Distt. Kinnaur (H.P.) and Smt. Raj Kumari d/o Sh. Ishwar Bhagat, r/o Village & Post Office Ribba, Tehsil Moorang, Distt. Kinnaur (H.P.) have filed an application under section 15 of the Special Marriage Act, 1954 alongwith affidavit and supporting documents such as copy of Parivar Nakal and copies of Aadhar Cards to this court wherein they have stated that they have solemnized their marriage in the year 2012 on 23rd February, but could not register the marriage till date and intend to register their marriage.

Therefore, the general public are hereby informed through this notice that if any person, has any objection regarding registration is of this marriage, he/she may raise his/her objection personally or may file in writing, before this court on or before 27-04-2026. In case no objection(s) are received by 27-04-2026, it will be presumed that there is no objection to the registration of above marriage and the same will be registered accordingly.

Issued under my hand and seal of the Court on this 26th February, 2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Nichar at Bhabanagar,  
Distt. Kinnaur (H.P.).

**Before the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhabanagar,  
Distt. Kinnaur, H.P.**

Case No. 2 (SM)/2026

In the matter of :

1. Sh. Mansukh Dass s/o Sh. Basant Ram, r/o Village Baro, Post Office Sungra, Tehsil Nichar, Distt. Kinnaur (H.P.).

2. Smt. Kangyuri Devi d/o Sh. Sewa Ram, r/o Village Barang, Tehsil Kalpa, Distt. Kinnaur (H.P.) . . Applicants.

*Versus*

General Public

(2nd Party).

*Application for registration of marriage under section 15 Special Marriage Act, 1954.*

Sh. Mansukh Dass s/o Sh. Basant Ram, r/o Village Baro, Post Office Sungra, Tehsil Nichar, Distt. Kinnaur (H.P.) and Smt. Kangyuri Devi d/o Sh. Sewa Ram, r/o Village Barang, Tehsil Kalpa, Distt. Kinnaur (H.P.) have filed an application under Section 15 of the Special Marriage Act, 1954 alongwith affidavit and supporting documents such as copy of Parivar Nakal and copies of Aadhar Card to this court wherein they have stated that they have solemnized their marriage in the year 1968 on 15th July but could not register the marriage till date and intend to register their marriage.

Therefore, the general public is hereby informed through this notice that if any person, has any objection regarding registration of this marriage, he/she may raise his/her objection personally or may file in writing, before this court on or before 27-04-2026. In case no objection(s) are received by 27-04-2026, it will be presumed that there is no objection to the registration of above marriage and the same will be registered accordingly.

Issued under my hand and seal of the Court on this 26th February, 2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Nichar at Bhabanagar,  
Distt. Kinnaur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

नम्बर मुकद्दमा :  
07 / 2026

तारीख रजूआ  
26-02-2026

श्रीमती राज कुमारी पुत्री स्व0 श्री जोगी राम, निवासी गांव चंगाव, तहसील निचार, जिला किन्नौर (हि0प्र0) . . प्रार्थिया।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति

. . प्रत्यार्थी।

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए मृत्यु पंजीकरण।

यह दरखास्त श्रीमती राज कुमारी पुत्री स्व0 श्री जोगी राम, निवासी गांव चंगाव, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थिया उपरोक्त ने आवेदन-पत्र में स्वयं की जन्म तिथि 01-01-1921 है व अज्ञानता के कारणवश जन्म तिथि ग्राम पंचायत कटगांव के अभिलेख में दर्ज नहीं करा सकी। अतः अब दर्ज करने बारे अनुरोध किया है।

अतः मुताबिक दरखास्त प्रार्थिया व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए उक्त प्रार्थिया के स्वयं की जन्म तिथि को ग्राम पंचायत कटगांव के अभिलेख में पंजीकरण

के आदेश पारित करने से पहले आम जनता व सभी हितबद्ध व्यक्तियों से उजर/एतराज प्राप्त करने हेतु इशतहार का प्रकाशन किया जाना आवश्यक है। अतः इस इशतहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थिया की जन्म तिथि को ग्राम पंचायत कटगांव, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इशतहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर/एतराज किसी भी कार्य दिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर/एतराज काबिले समायत न होगा।

आज दिनांक 26-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

नम्बर मुकद्दमा :  
06/2026

तारीख रजूआ  
24-02-2026

श्रीमती भारती देवी पुत्री स्व0 श्री महावीर, निवासी गांव बरी, तहसील निचार, जिला किन्नौर (हि0प्र0)  
प्रार्थिया।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति प्रत्यार्थी।

दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए मृत्यु पंजीकरण।

यह दरखास्त श्रीमती भारती देवी पुत्री स्व0 श्री महावीर, निवासी गांव बरी, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थिया उपरोक्त ने आवेदन-पत्र में स्वयं की जन्म तिथि 31-03-1976 है व अज्ञानता के कारणवश जन्म तिथि ग्राम पंचायत बरी के अभिलेख में दर्ज नहीं करा सकी। अतः अब दर्ज करने बारे अनुरोध किया है।

अतः मुताबिक दरखास्त प्रार्थिया व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए उक्त प्रार्थिया स्वयं की जन्म तिथि को ग्राम पंचायत बरी के अभिलेख में पंजीकरण के आदेश पारित करने से पहले आम जनता व सभी हितबद्ध व्यक्तियों से उजर/एतराज प्राप्त करने हेतु इशतहार का प्रकाशन किया जाना आवश्यक है। अतः इस इशतहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थिया की जन्म तिथि को ग्राम पंचायत बरी, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इशतहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर/एतराज किसी भी कार्य दिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर/एतराज काबिले समायत न होगा।

आज दिनांक 25-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

ब अदालत उप-मण्डल दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी, बन्जार, जिला कुल्लू,  
हिमाचल प्रदेश

मुकदमा नं० : 01

दिनांक : 00-02-2026

1. श्री केहर सिंह पुत्र श्री शिव राम, गांव शाहिला, डाकघर थाटीबीड, तहसील बन्जार, जिला कुल्लू (हि०प्र०)।
2. श्रीमती पलवी देवी पुत्री मान सिंह, गांव गरुली, डाकघर तूंग, तहसील बन्जार, जिला कुल्लू (हि०प्र०) प्रार्थीगण।

बनाम

आम जनता

प्रार्थीगण ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र मय ब्यान हल्फिया इस आशय से गुजारा है कि प्रार्थीगण ने दिनांक 10-09-2023 को अपनी शादी हसव रिवाज मुल्क व कौम से कर ली है। वे इस शादी का इन्द्राज गलती से कहीं दर्ज नहीं करवा सके हैं और अब वे अपनी शादी का इन्द्राज ग्राम पंचायत थाटीबीड, विकास खण्ड, बन्जार, जिला कुल्लू (हि०प्र०) के अभिलेख में दर्ज करवाना चाहते हैं।

इस सम्बन्ध में सर्वसाधारण को सूचित किया जाता है कि प्रार्थीगण श्री केहर सिंह व श्रीमती पलवी देवी की शादी का इन्द्राज ग्राम पंचायत थाटीबीड, विकास खण्ड बन्जार, जिला कुल्लू (हि०प्र०) के अभिलेख में दर्ज करने में यदि किसी को कोई आपत्ति हो तो वह दिनांक 27-03-2026 तक असालतन या वकालतन अदालत हजा में आकर अपनी आपत्ति दर्ज करें। बाद गुजरने तारीख किसी भी प्रकार का एतराज मान्य न होगा तथा एकतरफा कार्यवाही अमल में लाई जाकर हिमाचल प्रदेश विवाह रजिस्ट्रीकरण अधिनियम, 2004 धारा 4(2) के तहत शादी की तिथि 10-09-2023 का इन्द्राज करने के आदेश पारित किए जाएंगे।

आज दिनांक 25-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -  
उप-मण्डल दण्डाधिकारी  
एवं विवाह पंजीकरण अधिकारी,  
बन्जार, जिला कुल्लू (हि०प्र०)।

ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि०प्र०)

उनवान मुकदमा:-

श्री प्रताप सिंह पुत्र श्री सन्त राम, निवासी गांव थला, डाकघर सुन्दरनगर-1, तहसील सुन्दरनगर, जिला मण्डी (हि०प्र०) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना-पत्र बराये कागजात माल में प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री प्रताप सिंह पुत्र श्री सन्त राम, निवासी गांव थला, डाकघर सुन्दरनगर-1, तहसील सुन्दरनगर, जिला मण्डी (हि०प्र०) ने इस न्यायालय में प्रार्थना-पत्र गुजारा है कि प्रार्थी के पिता का नाम प्रार्थी के आधार

12716

राजपत्र, हिमाचल प्रदेश, 09 मार्च, 2026/18 फाल्गुन, 1947

कार्ड, परिवार नकल, पैन कार्ड आदि दस्तावेजों में सन्त राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त कपाही के मुहाल थला में प्रार्थी के पिता का नाम सन्तू दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में अपने पिता के नाम की दुरुस्ती करवाकर सन्तू उपनाम सन्त राम करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 20-03-2026 सुबह 10.00 बजे असागतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समागत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेंगी।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि0प्र0)**

उनवान मुकदमा:—

श्रीमती सुमित्रा देवी पत्नी श्री दौलत राम, निवासी मुहाल डोहडू/30, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना—पत्र बराये कागजात माल में प्रार्थिया के नाम को दुरुस्त करने बारे।

श्रीमती सुमित्रा देवी पत्नी श्री दौलत राम, निवासी मुहाल डोहडू/30, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजारा है कि प्रार्थिया का नाम प्रार्थिया के आधार कार्ड, परिवार नकल, पैन कार्ड आदि दस्तावेजों में सुमित्रा देवी दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त कपाही के मुहाल डोहडू/30 में प्रार्थिया का नाम सावित्री देवी दर्ज है। प्रार्थिया उपरोक्त राजस्व अभिलेख में अपने नाम की दुरुस्ती करवाकर सावित्री देवी उपनाम सुमित्रा देवी करवाना चाहती है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 20-03-2026 सुबह 10.00 बजे असागतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समागत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेंगी।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)**

शीर्षक:-

आवेदक हमीद मुहम्मद पुत्र रूकम दीन, निवासी गांव डिनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदक हमीद मुहम्मद पुत्र रूकम दीन, निवासी गांव डिनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969, मय District Registrar (Birth & Death)-cum-District Health Officer Mandi द्वारा जारी पत्र तथा अनुपलब्धता प्रमाण-पत्र तथा दो गवाहन के शपथ-पत्र आदि सहित प्रस्तुत किया है कि उसका जन्म दिनांक 22-04-1955 को गांव डिनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ है परन्तु उक्त तिथि का पंजीकरण ग्राम पंचायत महादेव, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज नहीं है। आवेदक अपनी जन्म तिथि 22-04-1955 का पंजीकरण ग्राम पंचायत महादेव, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि पंजीकरण बारा किसी भी प्रकार का कोई उजर/एतराज हो तो वह दिनांक 20-03-2026 को मुकर्रर तारीख पर बवक्त 10.00 बजे सुबह असागतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करें अन्यथा आपके खिलाफ कार्यवाही अमल में लाई जायेगी।

आज दिनांक 19-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -  
कार्यकारी दण्डाधिकारी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)**

शीर्षक:-

आवेदिका राम कला पुत्री फिन्दरू राम, निवासी गांव मंगलाह, डाकघर मेरामसीत, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदिका राम कला पुत्री फिन्दरू राम, निवासी गांव मंगलाह, डाकघर मेरामसीत, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969,

मय Addl District Registrar (Birth & Death)-cum-District Health Officer Mandi द्वारा जारी पत्र तथा अनुपलब्धता प्रमाण-पत्र तथा दो गवाहन के शपथ-पत्र आदि सहित प्रस्तुत किया है कि उसका जन्म दिनांक 28-08-1971 को गांव मंगलाह, डाकघर मेरामसीत, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ है परन्तु उक्त तिथि का पंजीकरण ग्राम पंचायत कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज नहीं है। आवेदिका अपनी जन्म तिथि 28-08-1971 का पंजीकरण ग्राम पंचायत कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज करवाना चाहती है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि पंजीकरण बारा किसी भी प्रकार का कोई उजर/एतराज हो तो वह दिनांक 24-03-2026 को मुकर्रर तारीख पर बवक्त 10.00 बजे सुबह असालतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करें अन्यथा आपके खिलाफ कार्यवाही अमल में लाई जायेगी।

आज दिनांक 21-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि0प्र0)**

उनवान मुकदमा:-

श्री लक्षमण राम पुत्र श्री पुन्नु राम, निवासी गांव बहल, डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना-पत्र बराये कागजात माल में प्रार्थी के नाम तथा प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री लक्षमण राम पुत्र श्री पुन्नु राम, निवासी गांव बहल, डाकघर चुरढ, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजारा है कि प्रार्थी नाम आधार कार्ड, परिवार नकल, पैन कार्ड आदि दस्तावेजों में लक्षमण राम दर्ज है तथा प्रार्थी के पिता का नाम पुनु राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त चुरढ के मुहाल धार में प्रार्थी के लच्छमण व प्रार्थी के पिता का नाम पुनू तथा मुहाल सब्याहण में प्रार्थी का नाम लच्छमण सिंह तथा प्रार्थी के पिता का नाम पुनू दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख वाक्या मुहाल धार/40 तथा मुहाल सब्याहण/45 में अपने नाम की दुरुस्ती करवाकर लच्छमण उपनाम लक्षमण राम तथा पिता का नाम पुनू के बजाए पुनू उपनाम पुनु राम करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 24-03-2026 सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेगी।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

## ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि0प्र0)

उनवान मुकदमा:-

श्री प्रेम चन्द पुत्र श्री रूप लाल, निवासी H. No. – 256/5 Palace Colony, Mandi, P.O. Mandi, Tehsil Sadar, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता प्रत्यार्थीगण।

प्रार्थना-पत्र बराये कागजात माल में प्रार्थी के नाम को दुरुस्त करने बारे।

श्री प्रेम चन्द पुत्र श्री रूप लाल, निवासी H. No. – 256/5 Palace Colony, Mandi, P.O. Mandi, Tehsil Sadar, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजारा है कि प्रार्थी का नाम आधार कार्ड, जन्म प्रमाण-पत्र, राशन कार्ड, हिमाचली प्रमाण-पत्र आदि दस्तावेजों में प्रेम चन्द दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त बायला के मुहाल रोपडी में प्रेम सिंह दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख में वाक्या मुहाल रोपडी में अपने नाम की दुरुस्ती करवाकर प्रेम सिंह उपनाम प्रेम चन्द करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 24-03-2026 सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेगी।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

1. Sh. Ashok Kumar s/o Sh. Bihari Lal, r/o Village Diuchi, P.O. Larot, Tehsil Chirgaon, District Shimla, Himachal Pradesh.

2. Ms. Sushma Devi d/o Sh. Gulab Singh, r/o Village Gokswari, P.O. Sindasli, Tehsil Chirgaon, District Shimla, Himachal Pradesh . . Applicants.

*Versus*

General Public

. . Respondents.

*Subject.—Registration of marriage under Special Marriage Act, 1954 (Central Act, 43 of 1954).*

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act, 43 of 1954) alongwith an affidavit stating therein that they have solemnized

their marriage on 14-01-2026 at Village Diuchi, P.O. Larot, Chirgaon, District Shimla, Himachal Pradesh.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 28th February, 2026.

Seal.

Sd/-  
(DHARMESH KUMAR, HAS),  
Sub-Divisional Magistrate,  
Rohru, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Shri Tiwinkal s/o Sh. Rajender Singh, r/o Village Jalei, P.O. Surad, Teshil Nankhari, Distt. Shimla, H.P. . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Public Notice :

Whereas, the above named applicant has submitted an application for the correction of his name from "TVINKAL" to "TIWINKAL" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as "TIWINKAL s/o Sh. Rajender Singh in place of TVINKAL s/o Sh. Rajender Singh they should appear before the undersigned on or before 25-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 26th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Smt. Roshni w/o Sh. Iqbal, r/o Village Darshal, P.O. Taklech, Teshil Rampur, Distt. Shimla,  
H.P. . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Public Notice :

Whereas, the above named applicant has submitted an application for the correction of her name from "RUHILA" to "ROSHNI" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as "ROSHNI w/o Sh. Iqbal in place of RUHILA w/o Sh. Iqbal they should appear before the undersigned on or before 26-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 27th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Smt. Raksha w/o Sh. Kumat Ram, r/o Village Lalsa, P.O. Dansa, Teshil Rampur, Distt. Shimla, H.P. . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Public Notice :

Whereas, the above named applicant has submitted an application for the correction of her son name from "AAYUSH" to "AYUSH" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their son name as AYUSH s/o Sh. Kumat Ram in place of AAYUSH s/o Sh. Kumat Ram they should appear before the undersigned on or before 25-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 26th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

Smt. Raksha w/o Sh. Kumat Ram, r/o Village Lalsa, P.O. Dansa, Teshil Rampur, Distt. Shimla, H.P. . . Applicant.

*Versus*

General Public

. . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Public Notice :

Whereas, the above named applicant has submitted an application for the correction of her daughter name from "DIVYANSHU" to "DIVYANSHI" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change their daughter's name as DIVYANSHI d/o Sh. Kumat Ram in place of DIVYANSHU d/o Sh. Kumat Ram they should appear before the undersigned on or before 25-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard and name will be recorded accordingly.

Issued today on 26th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Kumarsain, District Shimla (H.P.)**

Sam Dasi w/o Sh. Dhan Sukh, r/o Village Khalawan, P.O. Thanedhar, Tehsil Kumarsain, District Shimla (H.P.) . . . *Applicant.*

*Versus*

General Public . . . *Respondent.*

Notice/Proclamation Regarding Correction of Name Aadhar Card of Sam Dasi.

Whereas, the above name applicant has submitted an application for the correction of name from Som Dassi to Sam Dasi in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of name of applicant Sam Dasi w/o Sh. Dhan Sukh in place of Som Dassi they should appear before the undersigned on or before 25-03-2026 either personally or through their authorized agent/pleader.

Issued today on 25th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-

(MUKESH SHARMA, HAS),  
*Sub-Divisional Magistrate,*  
*Kumarsain, District Shimla (H.P.).*

**In the Court of Marriage Officer-cum- Sub-Division Magistrate, Shimla Rural,  
District Shimla, Himachal Pradesh**

1. Sh. Rajesh s/o Sh. Laxmi Ram, Vill. Mandara, P.O. Anandpur, Tehsil & District Shimla, Himachal Pradesh Age 31 years.

2. Pooja d/o Sh. Pratap Singh, r/o Village Kamaltu, P.O. Kiarkoti, Tehsil & District Shimla (H.P.) Age 31 years.

*Versus*

General Public

*Registration of marriage under the H.P. Registration of Marriages Act, 1996.*

Sh. Rajesh s/o Sh. Laxmi Ram, r/o Mandara, P.O. Anandpur, Tehsil & District Shimla, Himachal Pradesh and Pooja d/o Sh. Pratap Singh, r/o Village Kamaltu, P.O. Kiarkoti, Tehsil & District Shimla (H.P.) have filed application alongwith affidavits in the Court of the undersigned stating therein that they have solemnized their marriage on 13-11-2025 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned /Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding the registration of this marriage, then they can file their

objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 02-03-2026.

Seal.

Sd/-

*Additional District Registrar of Marriage-cum-  
Sub-Divisional Magistrate,  
Shimla (Rural).*

**In the Court of Shri Chand Ram Kashyap, Executive Magistrate-cum-Naib-Tehsildar,  
Shimla(R), District Shimla (H.P.)**

Miss Aarti d/o Sh. Lalit Kumar, r/o Village Sargheen, Post Office Beolia, Tehsil Shimla (Rural), District Shimla, H.P.

*Versus*

General Public

*. . Respondent.*

Whereas Miss Aarti d/o Sh. Lalit Kumar, r/o Village Sargheen, Post Office Beolia, Tehsil Shimla (Rural), District Shimla, H.P. has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of her named Miss Aarti d/o Sh. Lalit Kumar, r/o Village Sargheen, Post Office Beolia, Tehsil Shimla (Rural), District Shimla, H.P. in the Secy.-cum-Registrar (Birth and Death), Gram Panchyat Pujarili, Shimla, Tehsil Shimla(Rural), District Shimla.

Sl. No.	Name of the family members	Relation with applicant	Date of Birth
1.	Aarti	Self	19-02-1995

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the record of Secy.-cum-Registrar (Birth and Death), Gram Panchyat Pujarli, Shimla, Tehsil Shimla (Rural), District Shimla, H.P. may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 02-03-2026 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate-cum-Naib-Tehsildar  
Shimla (R), District Shimla (H.P.).*

**In the Court of the Executive Magistrate-cum-Naib Tehsildar, Kupvi, Tehsil Kupvi,  
District Shimla (H.P.)**

In the matter of :

Smt. Neela w/o Shri Mohar Singh, r/o Village Dak, Post Office Dhar-Chandna, Tehsil Kupvi, Distt. Shimla, H.P. *. . Applicants.*

---

*Versus*

General Public

*.. Respondent.*

PROCLAMATION REGARDING CORRECTION OF NAME AND DATE OF BIRTH

Whereas, Smt. Neela w/o Shri Mohar Singh, r/o Village Dak, Post Office Dhar-Chandna, Tehsil Kupvi, Distt. Shimla, H.P. has filed an application alongwith an affidavit before this Court.

The applicant has stated that the name and date of birth of her son have been incorrectly recorded in his Aadhar Card as "PEEUSH" with date of birth 20-01-2013. However, as per the school records birth certificate and Panchayat records his correct name is recorded as "PIYUSH RAWAT" and his correct date of birth is 21-06-2013. It is further stated that "PEEUSH" and "PIYUSH RAWAT" refer to the same person and that the correct name and date of birth to be recorded in the Aadhar Card as "PIYUSH RAWAT, s/o Mohar Singh," born on 21-06-2013 in accordance with the Birth Certificate issued by the Sub-Registrar (Births & Deaths), Gram Panchayat Dhar-Chandna, Tehsil Kupvi, District Shimla, Himachal Pradesh.

Now, therefore, objection if any, are invited from the general public with regard to the correction of the name and date of birth of the applicant's son from "PEEUSH" to "PIYUSH RAWAT, s/o Mohar Singh", and the date of birth from 20-01-2013 to 21-06-2013.

Any person having any objection in this regard may appear before the undersigned on or before 25-03-2026 either personally or through a duly authorized agent or counsel. In case no objection is received within the stipulated period the matter shall be decided *ex-parte* without any further opportunity of hearing and the correction shall be carried out accordingly.

Issued today under my hand and seal of the Court today the 25th day of February, 2026.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar,  
Kupvi, Tehsil Kupvi, District Shimla (H.P.).*

---

**In the Court of Executive Magistrate, Rohru, District Shimla (H.P.)**

In the matter of :

Parneet Kumar s/o Sh. M.S. Thakur, r/o VPO Arhal, Tehsil Rohru, District Shimla (H.P.)

*.. Applicant.*

*Versus*

General Public

*.. Respondent.*

*Subject.*—Application under section 13(3) of Birth and Death Registration Act, 1969.

PUBLIC NOTICE

Whereas, Parneet Kumar s/o Sh. M.S. Thakur, r/o VPO Arhal, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under

section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of his daughter Srishti Thakur (04-03-2011) in the record of Birth Register of Gram Panchayat Arhal.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to enter the date of birth of Srishti Thakur (04-03-2011) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this \_\_\_ March, 2026.

Seal.

Sd/-  
*Executive Magistrate,  
Rohru, District Shimla (H.P.).*

—————  
**In the Court of Oshin Sharma, HPAS, Sub-Divisional Magistrate,  
Shimla (Urban), District Shimla H.P.**

1. Sh. Monoj Kumar Sharma aged about 66 years s/o Late Sh. Roop Ram Sharma, r/o 115, Duggal Building, Krishna Nagar, Shimla-1, Tehsil & District Shimla, Himachal Pradesh.

2. Smt. Ina Sharma aged about 50 years d/o Late Sh. Bal Krishan Sharma, r/o 9/92, Ramesh Nagar, New Delhi-110 015.

*Versus*

General Public

*Subject.— Registration of marriage under Special Marriage Act, 1954.*

Sh. Monoj Kumar Sharma aged about 66 years s/o Late Sh. Roop Ram Sharma, r/o 115, Duggal Building, Krishna Nagar, Shimla-1, Tehsil & District Shimla, Himachal Pradesh and Smt. Ina Sharma aged about 50 years d/o Late Sh. Bal Krishan Sharma, r/o 9/92, Ramesh Nagar, New Delhi-110 015 have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 6th August, 1999 and are living together as huaband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage will be registered under the special marriage Act. 1954.

Therefore, objection are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before this court of undersigned on or before 4th April, 2026. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 5th March, 2026.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional  
Magistrate, Shimla (Urban).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate,  
Shimla (Urban), District Shimla H.P.**

1. Sh. Rajiv Bhuttan aged about 45 years s/o Sh. Mahesh Bhuttan, r/o 218, Proton Tower, 8 Blackwall Way London.

2. Ms. Radhika Makkar aged about 45 years d/o Sh. Rajinder Makkar, r/o 16, Misty Heights, Forest Hill road, Shimla-2, Himachal Pradesh.

*Versus*

General Public

*Subject.— Proclamation of the Notice to intend marriage under Section 5 of the Special Marriage Act, 1954.*

Sh. Rajiv Bhuttan aged about 45 years s/o Sh. Mahesh Bhuttan, r/o 218, Proton Tower, 8 Blackwall Way London and Ms. Radhika Makkar aged about 45 years d/o Sh. Rajinder Makkar, r/o 16, Misty Heights, Forest Hill road, Shimla-2, Himachal Pradesh have filed an application and affidavits in the court of the undersigned under Section 5 of the Special Marriage Act, 1954 on 5th March, 2026 and intend to get married within three calendar months from the date hereof.

Therefore, the General Public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 4th April, 2026 from the date of this notice after that no objection will be entertained and marriage shall be registered accordingly.

Issued today on 5th March, 2026 under my hand and seal of the court.

Seal.

OSHIN SHARMA HAS,  
*Marriage Officer-cum-Sub-Divisional  
Magistrate, Shimla (Urban).*

**ब अदालत उप-मण्डल दण्डाधिकारी, चौपाल, जिला शिमला, हिमाचल प्रदेश**

श्रीमती सन्ती देवी पत्नी स्व० श्री भिन्दर सिंह, निवासी ग्राम खिलार, ग्राम पंचायत व डा० पौडिया, तहसील नेरवा, जिला शिमला, हिमाचल प्रदेश।

बनाम

आम जनता

*Application for correction of Date of Birth in the Family Register of GP Pauria.*

आम जनता को इस नोटिस के द्वारा सूचित किया जाता है कि श्रीमती सन्ती देवी पत्नी स्व० श्री भिन्दर सिंह, निवासी ग्राम खिलार, ग्राम पंचायत व डा० पौडिया, तहसील नेरवा, जिला शिमला, हिमाचल प्रदेश ने इस अदालत में एक प्रार्थना-पत्र दायर किया है कि उसका विवाह ग्राम खिलार डा० व ग्राम पंचायत पौडिया में हुआ है। ग्राम पंचायत पौडिया के परिवार रजिस्टर में जन्म तिथि 1965 गलत दर्ज की गई है

जबकि आधार कार्ड में उसकी जन्म तिथि 08-12-1969 दर्ज है, जो सही है। उसने ग्राम पंचायत टिक्करी जो उसके मायका की पंचायत है। जिससे अब उसके मायके की नई पंचायत धनत बनी है। उसने जन्म की पुष्टि हेतु जन्म प्रमाण-पत्र हेतु सम्बंधित पंचायतों से सम्पर्क किया तथा जन्म प्रमाण-पत्र अथवा नकल परिवार रजिस्टर मांगी, परन्तु उसके मायके की तत्कालीन ग्राम पंचायत टिक्करी के परिवार रजिस्टर में उसके पिता जी के परिवार में उसका कोई इन्द्राज नहीं है, न ही जन्म तिथि व नाम अंकित है। इसी प्रकार उसके मायके की तत्कालीन ग्राम पंचायत टिक्करी से नई बनी ग्राम पंचायत धनत के परिवार रजिस्टर में उसके नाम व जन्म तिथि का कोई इन्द्राज दर्ज नहीं है। उसके आधार कार्ड में जन्म तिथि 8-12-1969 दर्ज है, जो सही है, तथा अब आधार कार्ड में किसी भी प्रकार की तबदीली जन्म प्रमाण-पत्र पारूप-5 के अभाव के कारण सम्भव नहीं है। ग्राम पंचायत पौडिया के परिवार रजिस्टर में उसके जन्म का गलत इन्द्राज होने के कारण आधार कार्ड के इन्द्राज के साथ मेल न होने के कारण उसे भारी परेशानी का सामना करना पड़ रहा है। जिसके कारण वह सरकारी योजनाओं से वंचित हो रही है तथा दस्तावेजों को बनाने में भी कठिनाइयां आ रही हैं। वह एक अनपढ़ विधवा महिला है, उसे अपने जन्म सम्बंधित इन्द्राज में एक रुपता होनी अतिआवश्यक है। उसकी जन्म तिथि आधार कार्ड के अनुसार 8-12-1969 सही व दुरुस्त है तथा ग्राम पंचायत पौडिया जहां उसका विवाह हुआ है, के परिवार रजिस्टर में भी जन्म वर्ष 1965 के स्थान पर 8-12-1969 दुरुस्त करने के आदेश पारित करने की कृपा करें। सही जन्म तिथि की पुष्टि हेतु अपनी माता श्रीमती दुन्दरी देवी का सत्यापित शपथ पत्र, साक्षी का सत्यापित शपथ पत्र, ग्राम पंचायत टिक्करी मायके की नकल परिवार रजिस्टर की प्रति, ग्राम पंचायत पौडिया द्वारा जारी नकल परिवार रजिस्टर की प्रति, नकल परिवार रजिस्टर मायका ग्राम पंचायत धनत, आधार कार्ड की छायाप्रति व अपना सत्यापित शपथ पत्र सन्लंगन किया है।

अतः आम जनता को इस नोटिस के द्वारा सूचित किया जाता है कि यदि किसी आम व खास को ग्राम पंचायत पौडिया के परिवार रजिस्टर में श्रीमती सन्ती देवी पत्नी स्व० श्री भिन्दर सिंह की जन्म तिथि 1965 के स्थान पर 08-12-1969 दुरुस्त करने में कोई एतराज हो तो दिनांक 16-03-2026 को या इससे पूर्व इस अदालत में असालतन या वकालतन जैसी भी सुरत हो हाजिर आकर अपना एतराज पेश करे। दिगर सुरत में ग्राम पंचायत पौडिया के परिवार रजिस्टर में श्रीमती सन्ती देवी पत्नी स्व० श्री भिन्दर सिंह की जन्म तिथि 1965 के स्थान पर 08-12-1969 प्रार्थिया द्वारा प्रस्तुत दस्तावेज, शपथ पत्र आदि साक्ष्यों के आधार पर दुरुस्त करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 12-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर

हस्ताक्षरित/—  
उप-मण्डल दण्डाधिकारी, चौपाल,  
जिला शिमला, हिमाचल प्रदेश

### In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Sumehal Barla s/o Sh. Agnus Barla, r/o Village Patpur Habo Bar Toli Thana, Patpur Khunti Patpur Jharkhand-835 227, Beldar, o/o Executive Engineer, HPPWD (B&R) Rampur, District Shimla, Himachal Pradesh  
.. Applicant.

*Versus*

General Public

.. Respondent.

### PUBLIC NOTICE/PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of name of his name from "SAMUEL BARLA" to "SUMEHAL BARLA" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to change their name as Sumehal Barla s/o Sh. Agnus Barla place of Sumehal Barla s/o Sh. Egnesh Barla, they should appear before the undersigned on or before 27-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 28th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़,  
जिला सिरमौर (हि0 प्र0)

मिसल नं0 : 08 / 2026

तारीख मरजुआ : 27-02-2026

श्री भुपिन्दर सिंह पुत्र ख्यालूराम, निवासी ग्राम पंचायत सेर जगास, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इशतहार जन्म एवं मृत्यु पंजीकरण।

श्री भुपिन्दर सिंह पुत्र ख्यालूराम, निवासी ग्राम पंचायत सेर जगास, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व इस अधिनियम के अधीन बनाये गये हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम, 2003 की धारा 9(3) के अन्तर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी जन्म तिथि ग्राम पंचायत सेर जगास में दर्ज करने हेतु प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उसका जन्म घर पर हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदक के अनुसार उसका जन्म दिनांक 12-01-1971 को हुआ है। सायल ने ग्राम पंचायत सेर जगास की पंजीकरण पंजी में अपनी जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को भूपेन्दर सिंह पुत्र ख्यालूराम की जन्म तिथि ग्राम पंचायत सेर जगास में दर्ज करने बारे एतराज हो तो इस इशतहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्यदिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्टार (जन्म व मृत्यु) एवं सचिव ग्राम पंचायत सेर जगास को जन्म तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 27-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /-  
कार्यकारी दण्डाधिकारी,  
राजगढ़, जिला सिरमौर (हि0प्र0)।

**Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar,  
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
11/2026	21-02-2026	Pending for 24-03-2026

Sh. Pawan Kumar s/o Gurdial Singh, r/o V.P.O. Sainwala Mubarikpur, Sub-Tehsil Majra, Distt. Sirmaur, H.P. . .*Applicant.*

*Versus*

General Public . .*Respondents.*

*Application under section 13(3) of birth and death Registration Act, 1969.*

Sh. Pawan Kumar s/o Gurdial Singh, r/o V.P.O. Sainwala Mubarikpur, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Himanshu Pal birth on 05-12-2009 at Civil Hospital Paonta Sahib, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Sainwala Mubarikpur, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Sainwala Mubarikpur, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Himanshu Pal s/o Sh. Pawan Kumar & Smt. Neetu Pal, may submit their objections in writing in this court on or before 24-03-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of February, 2026.

Seal.

Sd/-  
(INDER KUMAR),  
*Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur, H.P.*

**Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar,  
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
12/2026	21-02-2026	Pending for 24-03-2026

Sh. Kishan Sawroop s/o Babu Ram, r/o Village Fandi Bodiwala, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur, H.P. . .*Applicant.*

*Versus*

General Public . .*Respondents.*

---

*Application under section 13(3) of birth and death Registration Act, 1969.*

Sh. Kishan Sawroop s/o Babu Ram, r/o Village Fandi Bodiwala, P.O. Kolar, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his birth on 24-04-1968 at Village Fandi Bodiwala, P.O. Kolar, Sub-Tehsil Majra, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Kolar, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Kolar, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Kishan Sawroop s/o Sh. Babu Ram & Smt. Narda Devi, may submit their objections in writing in this court on or before 24-03-2026 at 10:00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of February, 2026.

Seal.

Sd/-  
(INDER KUMAR),  
*Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur (H.P.).*

---

**Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar,  
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
13/2026	21-02-2026	Pending for 24-03-2026

Smt. Shamjeeda d/o Sh. Sarwar Ali, r/o Village Rampur, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur, H.P. . . . *Applicant.*

*Versus*

General Public . . . *Respondents.*

*Application under section 13(3) of birth and death Registration Act, 1969.*

Smt. Shamjeeda d/o Sh. Sarwar Ali, r/o Village Rampur, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 11-03-1973 at Village Rampur, P.O. Dhaulakuan, Sub-Tehsil Majra, District Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Rampur Bharapur, Sub-Tehsil Majra, District Sirmaur, H.P. within stipulated period.

Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Rampur Bharapur, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Shamjeeda d/o Sh. Sarwar Ali & Smt. Fujan, may submit their objections in writing in this court on or before 24-03-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of February, 2026.

Seal.

Sd/-  
(INDER KUMAR),  
*Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur, (H.P.).*

**Before Sh. Inder Kumar, Executive Magistrate-cum-Naib Tehsildar,  
Majra, District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
14/2026	21-02-2026	Pending for 24-03-2026

Sh. Sarwar Ali s/o Nathu Khan, r/o Village Jagatpur, P.O. Misserwala, Sub-Tehsil Majra, Distt. Sirmaur, H.P. . . . *Applicant.*

*Versus*

General Public . . . *Respondents.*

*Application under section 13(3) of birth and death Registration Act, 1969.*

Sh. Sarwar Ali s/o Nathu Khan, r/o Village Jagatpur, P.O. Misserwala, Sub-Tehsil Majra, Distt. Sirmaur, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his birth on 12-04-1962 at Village Jagatpur, P.O. Misserwala, Sub-Tehsil Majra, District Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Meliyon, Sub-Tehsil Majra, District Sirmaur (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Meliyon, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Sarwar Ali s/o Sh. Nathu Khan & Smt. Rasidan, may submit their objections in writing in this court on or before 24-03-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 24th day of February, 2026.

Seal.

Sd/-  
(INDER KUMAR),  
*Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur (H.P.).*

**Before Marriage Officer-cum-Sub-Divisional Magistrate, Nahan, Sub-Division Nahan,  
District Sirmaur, Himachal Pradesh**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT, 1954

Whereas, Shri Mahipat Singh s/o Sh. Birender Pal Singh, r/o House No. 144/9, Behind JBT School Nahan, Distt. Sirmaur (H.P.) & Smt. Aarti Solanki d/o Late Sh. Bijender Singh, r/o House No. 1000/5, Mohalla Amarpur, Nahan, District Sirmaur, H.P., have filed an application for the registration of their marriage u/s 15 of the Special Marriage Act, 1954, which was solemnized on 17-06-2005 and they have been living as husband and wife ever since then.

Notices are hereby given to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between above said Shri Mahipat Singh s/o Sh. Birender Pal Singh, r/o House No. 144/9, Behind JBT School Nahan, Distt. Sirmaur (H.P.) & Smt. Aarti Solanki d/o Late Sh. Bijender Singh, r/o House No. 1000/5, Mohalla Amarpur, Nahan, District Sirmaur, H.P., then they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issue of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on this 19th day of February, 2026.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Nahan, District Sirmaur (H.P.).*

**ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, राजगढ़, जिला सिरमौर (हि0 प्र0)**

मिसल नं0 : 06 / 2026

तारीख मरजुआ : 21-02-2026

श्रीमती परीक्षा कुमारी पुत्री टेहलदास, निवासी बेहडगांव, डाकघर राजगढ़, ग्राम पंचायत शलाना, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इश्तहार जन्म एवं मृत्यु पंजीकरण।

श्रीमती परीक्षा कुमारी पुत्री टेहलदास, निवासी बेहडगांव, डाकघर राजगढ़, ग्राम पंचायत शलाना, तहसील राजगढ़, जिला सिरमौर (हि0प्र0) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व हिमाचल प्रदेश जन्म एवं मृत्यु रजिस्ट्रेशन नियम, 2003 की धारा 9(3) के अन्तर्गत जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी जन्म तिथि ग्राम पंचायत शलाना में दर्ज करने हेतु प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उनका जन्म घर पर ही हुआ है, परन्तु अज्ञानता के कारण निश्चित अवधि में जन्म तिथि पंचायत के जन्म व मृत्यु रजिस्टर में दर्ज नहीं हो सकी। आवेदिका के अनुसार उनका जन्म दिनांक 05-01-1974 को हुआ है। सायला ने ग्राम पंचायत शलाना के पंजीकरण पंजी में अपनी जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को परीक्षा कुमारी पुत्री टेहलदास की जन्म तिथि ग्राम पंचायत शलाना में दर्ज करने बारे एतराज हो तो इस इश्तहार के

प्रकाशन से 30 दिनों के भीतर किसी भी कार्यदिवस पर हमारे कार्यालय में असालतन या वकालतन हाजिर होकर एतराज प्रस्तुत करें। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा तथा रजिस्ट्रार (जन्म व मृत्यु) एवं सचिव ग्राम पंचायत शलाना को जन्म तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 21-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी एवं तहसीलदार,  
राजगढ़, जिला सिरमौर (हि0प्र0)।

-----  
**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli**

1. Sh. Suraj Thakur aged 27 years D.O.B. 0-02-1999, r/o Village Nichla Badoh, P.O. Jagjitnagar, Tehsil Kasauli, Distt. Solan (H.P.).

2. Ms. Nishi Thakur aged 25 years D.O.B. 19-01-2001 d/o Shri Nresh Kumar, r/o V.P.O. Dhar ki Ber, Tehsil Kasauli, Distt. Solan (H.P.).

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under Section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Suraj Thakur aged 27 years D.O.B. 0-02-1999, r/o Village Nichla Badoh, P.O. Jagjitnagar, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Ms. Nishi Thakur aged 25 years D.O.B. 19-01-2001 d/o Shri Nresh Kumar, r/o V.P.O. Dhar ki Ber, Tehsil Kasauli, Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 17-02-2026 that they have solemnized their marriage with each other on 18-04-2024. Before taking further action in the said application, objection from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 01-04-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 27-02-2026 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H. P.).*

-----  
**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli**

1. Sh. Aman Panwar aged 24 years D.O.B. 29-11-2001, r/o Village Danghiari, P.O. Rouri, Tehsil Kasauli, Distt. Solan (H.P.).

2. Ms. Saroj Kumari aged 23 years D.O.B. 28-10-2002 d/o Shri Chuni Lal, r/o Village Durkanu Grehan, P.O. Balindi, Tehsil Karsog, Distt. Mandi (H.P.).

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under Section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Aman Panwar aged 24 years D.O.B. 29-11-2001, r/o Village Danghiari, P.O. Rouri, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Ms. Saroj Kumari aged 23 years D.O.B. 28-10-2002 d/o Shri Chuni Lal, r/o Village Durkanu Grehan, P.O. Balindi, Tehsil Karsog, Distt. Mandi (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 06-02-2026 that they have solemnized their marriage with each other on 10-07-2025. Before taking further action in the said application, objection from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 27-03-2026, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 27-02-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Kasauli, District Solan (H. P.).*

**In the Court of Shri Rajeev Ranta, Executive Magistrate-cum-Tehsildar, Solan,  
District Solan (H.P.)**

In the matter of :

Shri Jeewan Oraon s/o Tembu Oraon, Permanent r/o Village Icha Bakhari, P.O. Icha, District Jumla, Jharkhand-835 208 . .*Applicant.*

*Versus*

General Public

. .*Respondent.*

*Subject.—Regarding delayed Registration of Birth under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

Whereas, the applicant Shri Jeewan Oraon s/o Tembu Oraon, Permanent r/o Village Icha Bakhari, P.O. Icha, District Jumla, Jharkhand has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his child delayed date of birth *i.e.* 10-04-2019 and place of birth at Uday Vihar Ward No. 1, P.O. Saproon, Tehsil & District Solan (H.P.), but date of birth could not be entered in the record of M.C. Solan, Tehsil & District Solan.

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Raj Oraon son of

Shri Jeewan Oraon & Smt. Lalita Oraon, may submit their objection in writing or appear in person in this court on or before 27-03-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25th day of February, 2026.

Seal.

Sd/-  
(RAJEEV RANTA),  
Executive Magistrate-cum-Tehsildar,  
Solan, District Solan (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी गगरेट स्थित कलोह, उप-तहसील गगरेट स्थित कलोह,  
जिला ऊना (हि0प्र0)

विवाह पंजीकरण

1. श्री मोती लाल पुत्र श्री बलदेव सिंह, निवासी लोहारली उप-तहसील गगरेट स्थित कलोह, जिला ऊना (हि0प्र0)।

2. श्रीमती रानी देवी पुत्री श्री जगदीश राम, वासी गांव व डाकघर ईसपुर, उप-तहसील ईसपुर, जिला ऊना, हि0प्र0 हाल पत्नी श्री मोती लाल पुत्र श्री बलदेव सिंह, निवासी लोहारली, उप-तहसील गगरेट स्थित कलोह, जिला ऊना (हि0प्र0) प्रार्थीगण।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र अधीन धारा 8(4) विवाह पंजीकरण अधिनियम, 1996.

श्री मोती लाल पुत्र श्री बलदेव सिंह, निवासी लोहारली उप-तहसील गगरेट स्थित कलोह, जिला ऊना (हि0प्र0) व श्रीमती रानी देवी पुत्री श्री जगदीश राम, वासी गांव व डाकघर ईसपुर, उप-तहसील ईसपुर, जिला ऊना, हि0प्र0 हाल पत्नी श्री मोती लाल पुत्र श्री बलदेव सिंह, निवासी लोहारली, उप-तहसील गगरेट स्थित कलोह, जिला ऊना (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र पेश किया है कि उनकी शादी दिनांक 20-06-1990 को मुताबिक हिन्दु रीति-रिवाज से हुई थी परन्तु अज्ञानतावश शादी का पंजीकरण ग्राम पंचायत लोहारली के अभिलेख में दर्ज नहीं करवाया है। अतः अब प्रार्थीगण अपनी शादी का पंजीकरण ग्राम पंचायत लोहारली के अभिलेख में दर्ज करवाना चाहते हैं।

अतः आम जनता को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी भी व्यक्ति को उक्त शादी दर्ज करने बारे कोई उजर या एतराज हो तो वह दिनांक 24-03-2026 को दोपहर 2.00 बजे या इससे पूर्व असालतन या वकालतन हाजिर अदालत होकर पेश करे। गैर-हाजिरी की सूरत में एक-तरफा कार्यवाही करके नियमानुसार सम्बन्धित ग्राम पंचायत को शादी दर्ज करने का आदेश जारी कर दिया जाएगा।

आज दिनांक 23-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
गगरेट स्थित कलोह, जिला ऊना (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,  
Himachal Pradesh**

In the matter of :

1. Sh. Mandeep Kumar aged 34 years s/o Sh. Raj Kumar, r/o Village Kheri, P.O. Chamari, Tehsil Bangana, District Una (H.P.).
2. Sonia Devi aged 21 years d/o Sh. Kahan Singh, r/o Village Lagor, P.O. & Tehsil Nurpur, District Kangra (H.P.) . . Applicants.

*Versus*

General Public

*Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954.*

Sh. Mandeep Kumar age 34 years s/o Sh. Raj Kumar, r/o Village Kheri, P.O. Chamari, Tehsil Bangana, District Una (H.P.) and Sonia Devi aged 21 years d/o Sh. Kahan Singh, r/o Village Lagor, P.O. & Tehsil Nurpur, District Kangra (H.P.) at present wife of Sh. Mandeep Kumar s/o Sh. Raj Kumar, r/o Village Kheri, P.O. Chamari, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 29-11-2025 at Village Kheri, P.O. Chamari, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then.

Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 28-03-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 19th February, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,  
Himachal Pradesh**

In the matter of :

1. Sh. Ajay Kumar aged 31 years s/o Sh. Hans Raj, r/o Village & P.O. Pathliar, Tehsil Barsar, District Hamirpur (H.P.).
2. Khushbu aged 19 years d/o Sh. Sanjay Kumar, r/o Village & P.O. Saroh, Teshil Bangana, District Una (H.P.) . . Applicants.

---

*Versus*

General Public

*Subject.—Notice of Intended Marriage.*

Sh. Ajay Kumar s/o Sh. Hans Raj, r/o Village & P.O. Pathliar, Tehsil Barsar, District Hamirpur (H.P.) and Khushbu d/o Sh. Sanjay Kumar, r/o Village & P.O. Saroh, Teshil Bangana, District Una (H.P.) through Counsel Sh. Arun Kumar have filed an application in the court of undersigned under section 5 of the Special Marriage Act, 1954 in which they stated that they intend to solemnize their marriage within three month of calendar.

Therefore, the General Public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 30-03-2026. The objection received after 30-03-2026 will not entertained and marriage will be registered accordingly.

Issued today on 20th day of February, 2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Bangana, District Una, Himachal Pradesh.*

---

**CHANGE OF NAME**

I, Rajender Singh s/o Dila Ram, r/o Village Kharyog, P.O. Mahloti, Tehsil Pachhad, District Sirmaur (H.P.) Aadhar No. 6697 2132 4086 declare that my son's name in his Aadhar Card 9523 2848 2899 is recorded as "Baby of Sushma". I have now given his name Vedansh, which needs to be updated in the Aadhar Card. Therefore, he should henceforth be known by the name of Vedansh only. All concerned please note.

RAJENDER SINGH  
s/o Dila Ram,  
r/o Village Kharyog, P.O. Mahloti,  
Tehsil Pachhad, District Sirmaur (H.P.).

---

**CORRECTION OF NAME**

I, Sukant Pal s/o Sh. Dula Ram, r/o Nirmal Kunj, Shanan, Shimla Urban (T), Sanjauli, Shimla (H.P.)-171 006 declare that my name has been wrongly mentioned in certain records as Sukant Pal Chauhan. My correct name is Sukant Pal. I further declare that my father's name has been wrongly mentioned as D.R. Chauhan, his correct name is Dula Ram. Henceforth I shall be known only by my correct name Sukant Pal and my father's name shall be recorded as Dula Ram for all legal and official purposes.

SUKANT PAL  
s/o Sh. Dula Ram,  
r/o Nirmal Kunj, Shanan, Shimla Urban (T),  
Sanjauli, Shimla (H.P.).

---

### **CORRECTION OF NAME**

I, Bhawan Kumar Singh s/o Veer Bahadur Singh aged about 42 years, r/o Daisy Blok No. 08, Amravati Apartment Baddi, Sitalpur 204, District Solan (H.P.) declare that my name is recorded in school and college as Bhawan Kumar Singh in my PAN Card No. AOYPK8058C name is wrongly mentioned as Bhawan Kumar.

BHAWAN KUMAR SINGH  
*s/o Veer Bahadur Singh,  
r/o Daisy Blok No. 08, Amravati Apartment Baddi,  
Sitalpur 204, District Solan (H.P.).*

---

### **CORRECTION OF NAME**

I, Vijay Rawat s/o Virender Rawat (H. No. 83), Badripur, Tehsil Paonta Sahib, District Sirmaur (H.P.) declare that my name is incorrectly listed as Jitendra Rana in my Aadhar Card and should be corrected to Vijay Rawat.

VIJAY RAWAT  
*s/o Virender Rawat (H. No. 83), Badripur,  
Tehsil Paonta Sahib, District Sirmaur (H.P.).*

---

### **CORRECTION OF NAME**

I, Jago Devi w/o Shri Nittu, Village Bagnal, Post Office Jhakando, Sub-Tehsil Ronhat, District Sirmaur (H.P.) declare that my name is correctly recorded in all other documents, but my name is wrongly recorded as Jogo Devi in my Aadhar Card, which I want to correct as Jago Devi.

JAGO DEVI  
*w/o Shri Nittu,  
Village Bagnal, Post Office Jhakando,  
Sub-Tehsil Ronhat, District Sirmaur (H.P.).*

---

### **CHANGE OF NAME**

I, Tilak Raj s/o Sh. Gandhi Ram, r/o Vill. Muhal Drumma, P.O. Sahala, Teh. Sihunta, Distt. Chamba (H.P.) declare that I have changed my minor daughter's name from Kshui to Khushi. She shall be known as Khushi for all purposes in future. All concerned please note.

TILAK RAJ  
*s/o Sh. Gandhi Ram,  
r/o Vill. Muhal Drumma, P.O. Sahala,  
Teh. Sihunta, Distt. Chamba (H.P.).*

---

**CORRECTION OF NAME**

I, Renuka Thakur w/o Ramesh Kumar, Village Taruwala, Tehsil Paonta Sahib, District Sirmaur (H.P.) hereby inform that my name is wrongly written as Renu Thakur in the PAN and Aadhar Card, which has been corrected and written as Renuka Thakur.

RENUKA THAKUR  
w/o Ramesh Kumar,  
Village Taruwala, Tehsil Paonta Sahib,  
District Sirmaur (H.P.).

---

**CHANGE OF NAME**

I, Sukhvinder Singh s/o Narinder Singh, r/o Village Fatehpur, P.O. Nangran, Tehsil & Distt. Una (H.P.) declare that I have changed my name from Sukhvinder Singh Saini to Sukhvinder Singh. All concerned note.

SUKHVINDER SINGH  
s/o Narinder Singh,  
r/o Village Fatehpur, P.O. Nangran,  
Tehsil & Distt. Una (H.P.).

---

**CORRECTION OF NAME**

I, Tullo Devi w/o Sh. Deepak Kumar, r/o Village Seru, P.O. Banatar, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing number 8357 4637 4049 my name is wrongly entered as Tulsi Devi, which is incorrect. Whereas my correct name is Tullo Devi. I shall be known as Tullo Devi for all purposes in future. Please note.

TULLO DEVI  
w/o Sh. Deepak Kumar,  
r/o Village Seru, P.O. Banatar,  
Tehsil Churah, Distt. Chamba (H.P.).

---

**CORRECTION OF NAME**

I, Hanif s/o Sh. Alpha, r/o Village Dhand, P.O. Kalhel, Tehsil Churah, Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 9846 8908 7742 my name is wrongly entered as Natula. Whereas my correct name is Hanif. I shall be known as Hanif for all purposes in future. All concerned please note.

HANIF  
s/o Sh. Alpha,  
r/o Village Dhand, P.O. Kalhel,  
Tehsil Churah, Distt. Chamba (H.P.).

---

**CORRECTION OF NAME**

I, Shakti s/o Sh. Ami Chand, r/o Village Jhajha, P.O. Lahra, Tehsil Salooni, Distt. Chamba (H.P.) declare that in Aadhar Card of my minor daughter having number 9108 7080 9638, her name is wrongly entered as Neeta. Whereas her correct name is Reeta Devi. All concerned please note.

SHAKTI  
s/o Sh. Ami Chand,  
r/o Village Jhajha, P.O. Lahra,  
Tehsil Salooni, Distt. Chamba (H.P.).

---

**CHANGE OF NAME**

I, Yav Raj s/o Mohan Lal, r/o Village Shalagad, P.O. Thachi, Sub-Tehsil Thachi, Distt. Mandi (H.P.) declare that I want to change my minor daughter's name from Davya Bharti to Divya Bharti in Aadhar Card No. 2830 1615 0061. All concerned please note.

YAV RAJ  
s/o Mohan Lal,  
r/o Village Shalagad, P.O. Thachi,  
Sub-Tehsil Thachi, Distt. Mandi (H.P.).

---

**CHANGE OF NAME**

I, Pramod Singh s/o Late Jai Ram, r/o Village Galore Khas, P.O. Galore, Sub-Tehsil Galore, Distt. Hamirpur (H.P.) declare that I have changed my name from Parmod Singh to Pramod Singh for all purposes in future. All concerned please note.

PRAMOD SINGH  
s/o Late Jai Ram,  
r/o Village Galore Khas, P.O. Galore,  
Sub-Tehsil Galore, Distt. Hamirpur (H.P.).

---

**CORRECTION OF NAME**

I, Service No. 870135152, Sub-Inspector, Parmod Kumar s/o Sh. Rulia Ram, r/o V.P.O. Hanoh, Teh. Bhoranj, Distt. Hamirpur (H.P.) declare that in my ITBP service record my name is wrongly entered as Pramod Kumar. Whereas my correct name is Parmod Kumar. I shall be known as Parmod Kumar for all purposes in future. All concerned please note.

PARMOD KUMAR  
s/o Sh. Rulia Ram,  
r/o V.P.O. Hanoh, Teh. Bhoranj,  
Distt. Hamirpur (H.P.).

---

**DEPARTMENT OF SETTLEMENT, KANGRA DIVISION  
AT DHARAMSHALA (H.P.)**

Settlement Officer, Kangra Division at Dharamshala, Contact No. 01892-222443  
e-mail: settledsala-hp@nic.in

**CORRIGENDUM**

*Dated, the 9th March, 2026*

**No. KGS/Final Land Revenue Assessment/HPP/-2025-26 /1210.**—In the Notification of this Department, No. KGS/Assessment /2026/- 512, Dated 02-02-2026, published in the e-Gazette of Himachal Pradesh on 5th February, 2026 at page No. 11031, Sr. No. 125, the Name of Hydro Power Project with ownership “Larji, Kol Dam, Hydro Power Projects by HPSEB Ltd.” published may be read as “Larji Hydro Power Project by HPSEB Ltd.” and Name of Mohal / Hadbast No. in Column no.4 of said Project, may read as “Mohals as per site”

Sd/-  
(SANDEEP KUMAR, IAS),  
*Settlement Officer-cum-Revenue,  
Officer-in-Charge (Spl. Assessment),  
Kangra Division at Dharamshala( H.P.).*